

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR
MANUFACTURING COMPANY LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	07/01/2000
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15424PN2000PLC014353
5.	Address of the registered office and principal office (if any) of corporate debtor	C/o Vitthal Auto Lines N.H. No.-9, A.P Tembhorni Tq. Madha, Solapur MH 413210 IN
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7.	Estimated date of closure of insolvency resolution process	19 th September, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-18/10132.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: riteshmahajancs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: indiansugarcirp@gmail.com
11.	Last date for submission of claims	12th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indian Sugar Manufacturing Company Limited** on **23rd March, 2023**.

The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before **12th April, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.



The image shows a handwritten signature in black ink, which appears to be 'Ritesh R. Mahajan'. To the right of the signature is a circular stamp. The stamp contains the following text: 'RITESH R. MAHAJAN' at the top, 'MEM No. IBBI/IPA-002/IP-N00048/2017-2018/10132' in the center, and 'INSOLVENCY PROFESSIONAL' at the bottom.

Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/IPA-002/IP-N00048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

Date: - 31.03.2023

Place: - Pune

NOTICE BOARD CORPORATE ASSOCIATE DIARY | APPOINTMENTS, MOVEMENTS, CELEBRATION, HONOURS

UPDATE : (IOCL)

S M Vaidya, Chairman, IndianOil, emerges as the Top Indian CEO

Mr S M Vaidya, Chairman, IndianOil, has been ranked as the top Indian CEO, by the CEOWorld magazine in their annual list of World's Most Influential CEOs for the year 2023. Mr Vaidya tops the chart among the Indian CEOs and ranks 81 globally in the illustrious list of over 1,200 CEOs across 96 countries. As one of the leading energy technocrats with over 36 years of experience in the downstream petroleum industry and refinery-petrochemical integration, Mr Vaidya has actively contributed to global energy security and sustainability dialogues. Mr Vaidya has also put IndianOil firmly on the forefront of corporate India's conservation efforts through initiatives like supporting the Cheetah reintroduction program in India and protecting Indian single-horned rhino, among others. The CEOWorld's ranking recognises Mr Vaidya's thought leadership, global influence, and the impact of his contributions towards the worldwide energy discourse. The assessment parameters include company's financial returns, environmental track record, governance, social outreaches, market share, market capitalisation, and the brand's newsworthiness & impact.

UPDATE : (CR)

General Manager, Central Railway inspects Carriage Workshop, Matunga



Shri Naresh Lalwani, General Manager, Central Railway, inspected Carriage Workshop, Matunga on 20.3.2023. Shri Lalwani visited the Heavy Corrosion Repair shop where he inspected the Newly Modified High Speed Automobile Carrier Coaches (NMGHS) with Ball Transfer Unit (for smooth movement of materials) and Boulder Special Coach used for working on ghat sections especially to control falling boulders. Shri Lalwani inspected and appreciated the efforts put in for the newly refurbished Boulder Special Crew and Equipment Coach. He also interacted with all women welder team "Ahillya" & "Durga". At Matunga Workshop, the General Manager visited the Roof Mounted Package Units (Units providing air-conditioning at a controlled uniform temperature in LHB coaches) testing facility and newly constructed Integrated Dispatch, Lifting and Inspection (IDL) shed where Periodical Over Hauling of LHB coaches are carried out. Shri Lalwani watched a presentation on Workshop activities by Chief Workshop Manager, Matunga and met representatives of recognized Unions. He

also inaugurated a Canteen for employees, an Auditorium for Cultural and other events and also watched a cultural presentation of folk dance by artistes of Matunga Workshop.

UPDATE : (AAI) SAREX-2023



SAREX2023 event was organized by AAI, O/o GM(ATM), Mumbai on 16th and 17th March 2023 comprising of a One day workshop and full scale aircraft crash Search and Rescue exercise next day. In Workshop various agencies involved in Aircraft Search and Rescue operations such as - NDRF, INMCC, Indian Coast Guard, MIAL, AAI, INCOIS gave their presentations. Sh. Manoj Bokade, Dy DDG, DGCA, WR and Sh. Prakash Tulsiani, CEO, MIAL in presence of Sh. A.K. Meena, ED(ATM) and Sh. J.T. Radhakrishna RED, WR inaugurated the session. About 125 participants from AAI, Airlines, Helicopter Operators, ICG, Army, NDRF, IMD, INMCC, Airforce, Navy, Maha Police, MCGM etc. participated in workshop. On 17th March 2023, full scale aircraft crash Search and Rescue exercise was conducted at Erangal Beach, Madh Island. The exercise was arranged as per National Aeronautical Search & Rescue Manual. The exercise was executed with the help of Indian Coast Guard, NDRF, ISRO, State

Administration including District Collector, Municipal Corporation of Greater Mumbai and Police Authorities. Exercise was witnessed by more than 125 participants from AAI, Airlines, Helicopter Operators, ICG, Army, NDRF, IMD, INMCC, Air force, Navy, Maha Police, MCGM etc. Overall response to the emergency scenario by all concerned agencies was rated as very good. All participants appreciated a very well-coordinated and planned two day event.

UPDATE : (WR)

GM WR Conducts inspection of Mumbai Suburban section



Shri Ashok Kumar Misra - General Manager of Western Railway conducted inspection of Mumbai suburban section and travelled by local train on 29th March, 2023. He interacted with the commuters for their feedback and suggestions. Shri Misra also conducted inspection of Borivali station. GM was accompanied by Shri Niraj Verma, Divisional Railway Manager of Mumbai Central Division. According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, GM Shri Misra visited Borivali station and conducted extensive inspection of the station premises. During the course of inspection, he inspected the circulating area at both east & west sides of the station. He directed the concerned to take appropriate measures to improve the circulating area for the convenience of passengers and to provide path way near PF 1/2 for additional entry/exit. He also inspected the cleanliness of toilet blocks, water vending machines, visited the catering units and checked the Expiry date of products, quality of food, No Bill No Payment board, etc. GM also visited the 'One Station One Product' stall at the station and enquired about the products kept for sale as well as daily quantity sale of products.

UPDATE : (WR)

14 Employees Of Wr Felicitated With General Manager's Safety Award

Shri Ashok Kumar Misra - General Manager of Western Railway felicitated 14 employees from the six divisions of WR for their outstanding work

which resulted in safe train working. These employees were awarded in appreciation of their alertness in duty and contribution towards averting untoward incidents, during the months of



January & February 2023 and thereby ensuring the safety of train operations. Out of the 14 employees, 4 are from Vadodra Division, 3 from Ratlam Division, 2 from Mumbai Central, Ahmedabad and Bhavnagar Divisions each and 1 from Rajkot Division. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, Shri Misra appreciated the alertness of the staff who were being awarded and mentioned that they are exemplary role models for everyone to emulate.

UPDATE : (TMC)

Tata Memorial Hospital's 100 Mhada flat Dharmashala for cancer patients

Tata Memorial Hospital, the apex cancer hospital in the country, is proud to announce the inauguration of its new Patient Hostel (Dharmashala) at the 5D Building, Bhoiwada, Parel, Mumbai - 400012. This Hostel will be providing comfortable accommodation for outstation cancer patients and their families. These 100 Flats were awarded by former housing minister Shri. Jitendra Awhad through MHADA under the leadership of VP & CEO of MHADA Shri. Anil Diggikar. All this would not have been possible without the leadership of Dr Shailesh V. Shrikhande - Deputy Director, Tata Memorial Hospital. Dr Shrikhande has nurtured this project from its infancy and has led it to its successful commissioning. The Patient Hostel will be inaugurated on 28th March 2023, by Dr Rajendra Badwe, Director of Tata Memorial Centre in the presence of Shri. Jeetendra Awhad, a former Housing Minister, Maharashtra. The furniture and fixtures in each Flat have been carried out as a CSR initiative of HDFC AMC with the Rotary Club of Bombay which planned, implemented and will run the maintenance part of this hostel. Mr Navneet Munot, Managing Director of HDFC AMC, Mr Sandip Agarwalla, Governor of Rotary District 3141 which covers Mumbai and Mr Vineet Bhatnagar, President of Rotary Club of Bombay were all present for the inauguration. The Patient Hostel has state-of-the-art facilities and amenities that will ensure a comfortable and secure stay for the

patients and their families. The rooms are designed to provide a homely environment, with comfortable beds, clean linen, and adequate space for the patients and caregivers. The Patient Hostel is located in close proximity to the hospital, making it easier for patients to access medical care. The hostel is also situated in a safe and secure location, ensuring the safety of the patients and their families. Dr. Shrikhande, Dy. Director, TMH observed that "At present, there are 50 inquiries daily for accommodation out of which only 50% of requests can be fulfilled. As a result, many are forced to stay on the footpaths or under the bridge near the hospital. All this is set to change with the onset of this Dharmashala Project." The Implementation Partners of this project are the Rotary Club of Bombay (District 3141) in association with HDFC Asset Management Company Ltd. who have supported this project as a part of their CSR initiative. The inauguration of the Patient Hostel is a significant milestone for Tata Memorial Hospital, as it aims to provide comprehensive care to its patients, including accommodation facilities. This facility will ease the burden of outstation patients and their families who have to bear the additional costs of finding a place to stay during their treatment. The Tata Memorial Hospital Patient Hostel is a testament to the hospital's commitment to providing holistic care to cancer patients and their families. We believe that this facility will help improve the overall experience of patients undergoing cancer treatment at our hospital.

UPDATE : (WR)

Additional Stoppage Provided At Palghar To 02 Trains On Experimental Basis

Train No. 12995 / 12996 Bandra Terminus - Ajmer-Bandra Terminus Express has been provided with additional halt at Palghar station, Ex Bandra Terminus w.e.f 31st March, 2023 and Ex Ajmer w.e.f 30th March 2023. Train No. 12995 Bandra Terminus - Ajmer Express will arrive Palghar at 18.26 hrs and depart at 18.28 hrs. Similarly, Train No. 12996 Ajmer-Bandra Terminus Express will arrive Palghar at 12.28 hrs and depart at 12.30 hrs. Train No. 16209/16210 Ajmer - Mysuru - Ajmer Express has been provided with additional halt at Palghar station, Ex Ajmer w.e.f 31st March, 2023 and Ex Mysuru w.e.f 30th March 2023. Train No. 16209 Ajmer - Mysuru Express will arrive Palghar at 20.37 hrs and depart at 20.39 hrs. Similarly, Train No. 16210 Mysuru - Ajmer Express will arrive Palghar at 23.17 hrs and depart at 23.19 hrs. This changes are for experimental basis for a period of six months. For detailed information regarding halts & timings of halts, passengers may please visit www.enquiry.indianrail.gov.in.

EVENTS, ANNOUNCEMENT, LAUNCHES, CSR INITIATIVES, APPOINTMENTS, MOVEMENTS, CELEBRATION

BOMBAY WIRE ROPES LIMITED

CIN : L24110MH1961PLC011922
REGD. OFFICE : 401/405, Jolly Bhavan No-1, 10, New Marine Lines, Mumbai- 400 020. Tel : (022) 22003231 / 5056 / 4325. Fax : (022) 2206 0745
E-mail : contactus@bombaywireropes.com

NOTICE

Transfer of Dividend/Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account

Notice is hereby given that pursuant to the provisions of the Section 124 of the Companies Act, 2013 ("the Act") read with investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), all dividend(s) remaining unpaid or unclaimed for a period of Seven years from the date of transfer to Unpaid Dividend Account are required to be transferred to the Investors Education and Protection Fund (IEPF) Authority established by the Central Government. Shareholders are requested to note that dividend declared by the Company during the financial year 2013-14 for the FY 2012-13, which remained unpaid/unclaimed for a period of seven years, which was due for transfer will be transferred to the account maintained by the IEPF Authority on or after three months of this publication. The corresponding equity shares in respect of which dividend remains unpaid or unclaimed for a period of seven years consecutive years are required to be transferred to the Demat Account of the IEPF Authority as per the procedure set out in the Rules. The details of the concerned shareholders, whose shares are liable to be transferred to the IEPF Authority are made available on the website of the Company www.bombaywireropes.com. Concerned Shareholders of the Company may claim dividend declared during the financial year 2013-14 for the FY 2012-13, up to 30th June 2023, failing which the Company, in compliance with the said Rules shall transfer the Unpaid/unclaimed dividend for the FY 2012-13 and corresponding equity shares to the Account maintained by the IEPF Authority without any further notice on or after the due date of transfer. The Company /RTA had sent individual notices/intimations to the Shareholders through post. Email in compliance with the Rules. No claim shall lie against the Company in respect of unpaid/unclaimed dividend amount and the corresponding equity shares transferred to the IEPF and the same including all benefits accruing on such shares, if any, can be claimed from the IEPF Authority by making an application in Form No. IEPF -5 and after following the procedure prescribed in the Rules, details of which are available on the website of the IEPF Authority www.iefpf.gov.in. For any queries, shareholders may contact Purva Sharegistry (India) Pvt Ltd, the Registrar and Share Transfer Agent of the Company at Unit no. 9, Shiv Shakti Ind. Estt., J. R. Boricha Marg, Lower Parel (E) Mumbai 400 011, Tel: +91 22 4961 4132, +91 22 3570 0224, Email td-support@purvashare.com

FOR BOMBAY WIRE ROPES LIMITED
Sd/-
Anurag Kanoria
Director
(DIN:00200630)

Date: 31.03.2023
Place: Mumbai

CLASSIFIEDS

PROPERTY CHANGE OF NAME

RENTAL

Marine Lines Two
Furnished Offices 175 & 135 GRD & 1 st FLR.,
Good Trvel/Tax/Advocate
Call 9653384257

0050216016-1

PERSONAL THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS

0070834449-1

While care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any money or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

S. E. RAILWAY - TENDER

For on behalf of the President of India, the Sr. Divisional Engineer, South Eastern Railway, Garden Reach, Kolkata-700043 invites E-tender for the following works before 15.00 hrs. on the date mentioned against items and will be opened at 15.30 hrs. Tender No.: T-PUB-GCR-2023-360, Dt.: 29.03.2023. Description of Works: Replacement of damaged and leaky Roof RCC/Masonry tank by PVC water tank with staging of block no. 74/1/3, 4, 5, 6, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 124/IV/8, 125/IV/8, 126/IV/7, 127/IV/8, 74/III/3, 4, 5, 6, 7, 8, 9, 93/E/1, 123/III/8, 124/III/8, 109/6, 111/6, 112/6 and other buildings at South Colony GRC under ADEN/Settlement, South Eastern Railway dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore. 0120018459-2

I RAJESH KUMAR, S/o BHAWARLAL, R/at. No.2, 4th floor, H.B.samaj Link Road, Basavangudi, Bangalore 560004, have changed my name from ANIL TANK to RAJESH KUMAR, vide affidavit dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore. 0120018459-1

"IMPORTANT"

While care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any money or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

Amal Ltd

310 B, Veer Savarkar Marg, (West), Mumbai 400028, Maharashtra, India
sec@amal.co.in | (+91 22) 6255 9700
www.amal.co.in
CIN: L24100MH1974PLC017594

NOTICE

NOTICE pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is hereby given that, the audited standalone and consolidated financial results of the Company for the year ended on March 31, 2023 will be placed before the Board of Directors at the meeting to be held on Thursday, April 20, 2023. Notice is also available at: (1) www.amal.co.in (2) www.bseindia.com

For Amal Ltd
Sd/-
(Ankit T Mankodi)
Company Secretary

Place :Atul
Date : March 30, 2023

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

PUBLIC NOTICE

NOTICE is hereby given that, MR. MAHABOOL KHAN BAHADUR KHAN agreed to sale under mentioned property lying at Village Vavrlle, Tal. Khalapur, Dist. Raigad to my client. Any person or persons claiming any interest on the said property, or any part thereof, by way of sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise, is hereby required to communicate the same to the undersigned at office within 14 days from the date hereof, as otherwise the said sale will be completed without any reference or regard to any such purported claim or interest, which shall be deemed to have been waived to all intents and purposes.

The description of the property :

Gut No.	Hissa No.	Area H. R.
386	2	1.60.00

Date: 31.03.2023 Adv. C. B. Oswal
Dinkar Nimkar Apartment,
Mahavir Peth Karjat,
Tal. Karjat, Dist. Raigad-410201.

L&T Finance Limited

Registered Office: 15th Floor, PS Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North. CIN No.: U65910WB1993FLC060810
Branch office: Mumbai

POSSESSION NOTICE

[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited (LTF) w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s / Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹) / As on 24-03-2022	
MUMHL18003211, MUMHL19000424	1. Mahadev Vitthal Shendge 2. Vanita Mahadev Shendge	All The Piece And Parcel Of The Property Address: Flat No. 606, Admeasuring 398 Sq.ft., i.e. 36.98 Sq.mtrs Carpet Area, Net Area 441 Sq.ft., i.e. 40.97 Sq.mtrs On The 6th Floor, Wing E, In The Building Casa Estela Situated At Codename Epic, Dombivli (E) East Maharashtra India 421204 And Bounded As Follows: Boundaries East Open Plot West Open Plot North Open Plot South Road	25-03-2022	Rs. 49,54,061.29 / As on 24-03-2022	27-03-2023 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 31.03.2023
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

financialexp.epaprr.in

L&T Financial Services

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED

RELEVANT PARTICULARS	Indian Sugar Manufacturing Company Limited (Under CIRP)
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/01/2000
3. Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15424PN2000PL0014353
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vitthal Auto Lines N.H. No.9, A/P Tembhumti Tq., Medha, Solapur MH 432210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Rajgurunath Mahajan IBBI Registration No. IBBI/PA-002/IP-N00048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Degrji, Ganeshkhata, Sinhagad Road, Pune-411030, Maharashtra. Email: riteshmahajanmcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Degrji, Ganeshkhata, Sinhagad Road, Pune-411030, Maharashtra. Email: Indiansugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (a) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 31.03.2023
Place: - Pune

Sd/
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/PA-002/IP-N00048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [MD DEVELOPMENT PRIVATE LIMITED]

RELEVANT PARTICULARS	MD Development Private Limited
1. Name of corporate debtor	MD Development Private Limited
2. Date of incorporation of corporate debtor	07.05.2007
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PTC170644
5. Address of the registered office and principal office (if any) of corporate debtor	F-89, Prime Mall, Iria Society Road, Vile Parle (West) Mumbai City MH 400056 IN
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 24.03.2023 (Copy of order received by email on 28.03.2023)
7. Estimated date of closure of insolvency resolution process	20.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Kumar Agrawal Reg. No.: IBBI/PA-001/IP-P01135/2018-2019/11828
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email Id: ipsandeepagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email Id: cirp.mddevelopment@gmail.com
11. Last date for submission of claims	07.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MD Development Private Limited on 24.03.2023 (Copy of order received by email on 28.03.2023). The creditors of MD Development Private Limited, are hereby called upon to submit their claims with proof on or before 7th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sandeep Kumar Agrawal
Interim Resolution Professional
In the matter of MD Development Private Limited
Reg. No.: IBBI/PA-001/IP-P01135/2018-2019/11828
Reg. Add: 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091
Reg. Email Id: ipsandeepagrwal@gmail.com

Place: Mumbai
Date: 31.03.2023

NOTICE BOARD

CORPORATE ASSOCIATE DIARY APPOINTMENTS, MOVEMENTS, CELEBRATIONS, HONOURS

ADANI UNIVERSITY HOSTS 'URBAN RENEWAL THROUGH REDEVELOPMENT: TOWARDS BUILDING SUSTAINABLE INDIAN CITIES' CONCLAVE



The Centre for Excellence in Urban and Real Estate Development (CURED) at Adani University recently hosted the first chapter of the Real Estate Conclave with the theme of 'Urban Renewal Through Redevelopment: Towards Building Sustainable Indian Cities' in association with Adani Realty, CREDAI Ahmedabad GIHE, GICEA Ahmedabad and Real Estate Management Institute (REMI) at the Adani University, Ahmedabad. This was the first of the series of workshops to be conducted on the themes like Housing Redevelopment, Learnings from Ahmedabad and Mumbai, Slum Rehabilitation & Resettlement, and Redevelopment of Public Amenities/Infrastructure in Cities. Prof. Arun Sharma, Vice Chancellor, Adani University welcomed the audience and spoke about the holistic perspective of the real estate and redevelopment scenario. The programme was divided into two session tracks and saw participation from the who's who of the industry. For the first session track on 'Redevelopment of Housing: Policy Perspectives and Challenges for Private Developers', Dr. Anurita Mukherjee Basu, Adjunct Professor, FMS, Adani University set the tone

and Prof. Chetan Vaidya, Former Senior National Urban Adviser, Project Kochi supported by GIZ, Former Director, SPA New Delhi & NIUA, New Delhi made the keynote address and the second session track on 'Transforming Cities Potential to Adopt Sustainable Practices as Part of the Redevelopment Agenda', Dr. Astha Agarwalla, Associate Dean, FMS, Adani University set the tone and Prof. Sebastian Morris Senior Professor, Goa Institute of Management Ex Professor IIM Ahmedabad made the keynote address. The panel members were Prof. Chetan Vaidya, Former Senior National Urban Adviser, Project Kochi, Supported by GIZ, Former Director, SPA New Delhi & NIUA, New Delhi; Tejas Joshi, President, CREDAI Ahmedabad GIHE, MD, Vivian Infrastructure Pvt. Ltd.; Sunil Sharma, Business Head, Gujarat, Adani Realty; Hiren Dattaraj, Ex Deputy Chief Planner of Municipal Corporation of Greater Mumbai; Prof. Sebastian Morris Senior Professor, Goa Institute of Management Ex Professor IIM Ahmedabad; Samir Sinha Founder & Managing Director, Savvy Group, Ahmedabad Chairman, CII IGBC, Ahmedabad & Member National Executive Council, Dr Vatsal Patel, President, Gujarat Institute of Civil Engineers and Architects (GICEA) Former Chief City Planner (AMC); Chintan Patel Partner, Deal Advisory National Head Building, Construction, & Real Estate, KPMG India.



VSPCA ORGANIZED A VETERINARY BOOT CAMP

VSPCA, Vadodara's leading non-profit making Animal Rescue and Treatment organization known for animal welfare for last 32 years recently organized a VETERINARY BOOT-CAMP in association with Veterinary College, Anand Karnadenu University by inviting all Pets and their owners todagnose and treatment of dental diseases, eye diseases and skin diseases for pets (dogs and cats) at V.S.P.C.A, Vadodara. A total of 102 cases were diagnosed and treated. The program started by lighting the lamp by Trustee Dr Riddhiben Mehta, Dilipbhai Shah, and expert doctors of Anand Veterinary College. The diagnosis-treatment camp saw a unique confluence of dog squads of the City Police, dogs of the Rural Police and animal lovers.



BARODA HEART INSTITUTE AND RESEARCH CENTRE ANNOUNCES THE PERFORMING OF AN ORBITAL ATERECENTRY PROCEDURE

A 72-year-old female patient had severe chest pain & severely calcified coronary arteries. The patient was turned down for coronary artery bypass surgery as she was post-radiotherapy. And hence, angioplasty was done using this new procedure. In addition, coronary imaging using OCT was also performed, in which a micro camera sensitive to light was introduced inside the artery to look at the calcium. The cardiology team at Baroda Heart Institute and Research Centre, consisting of Dr Parvinder Singh, Dr Mahesh Basarg, Dr Falgun Panchal, Dr Husan Bhatia, Dr Sagar Shah, and Dr Sheshrao Pawar, performed this first-ever complex angioplasty in GUJARAT by using OCA in a patient having heavily calcified coronary arteries. The result of the procedure was excellent under the guidance of Dr Mahesh Basarg and his team of Experienced and Young Cardiologists, Baroda Heart Institute and Research Centre thrive to be a centre of excellence in cardiac care in the state by using such newer technologies for the service of the people of Gujarat.



SOCLEEN CELEBRATES WORLD FOREST DAY

On the occasion of World Forest Day Society for Clean Environment (SOCLEEN) supported by KYB Conmat Pvt. Ltd. organized a "Tree Plantation Program" at VCCI Commercial Complex, GIDC, Makarpura, Vadodara. Different tree species like Ficus, Amra, Bell-tree, Arjun, Kesudo, Gunda, Ficus, Sevan, etc. Approximately 700 tree saplings were planted in Miyawaki. In this program VCCI President - M.D. Patel and members, Premrajkashyap MD, KYB Conmat Pvt. Ltd., Dr Sanjay Pandit - Vice President, SOCLEEN, Dr Arun Arya, Dr Sangita Patel, Shri Chaitanya Kulkarni, Smita Pradhan, Avi Sabavala, Udaysinh Jadhav, Sanket Shah, Amita Pradhan were present. The main objective of this plantation drive was to increase the green canopy and reduce and cope with industrial air pollution.



AMBUJA CEMENT FOUNDATION HAS CELEBRATED INTERNATIONAL WOMEN DAY

Ambuja Cement Foundation has celebrated International Women's Day. The event was organized through Sorath Women Federation. The major focus of the event was on water conservation & village-level hygiene, women's health and credits for SHGs. On the occasion of this day, more than 1500 women have participated in this event. Ravindra Khatale DDO-Gir Somnath, Rajiv Jain chief manufacturing head, Ambuja Cement Ltd., Dr A K Ashthan from Cooperative Management Institute, Gandhinagar, Kiran Raut, DDM NABARD were the chief guests and encouraged women on their work for society. Members of the Ambuja Ladies Club also participated and encouraged village women with their support. The women entrepreneurs also displayed their products in the exhibition stalls.



DIVISIONAL RAJBHASHA IMPLEMENTATION COMMITTEE MEETING

A meeting of the Divisional Rajbhasha Implementation Committee was organized under the Chairmanship of Tarun Jaini, Divisional Railway Manager, Ahmedabad Division. On this occasion, the 42nd issue of Ahmedabad Mandala's quarterly web magazine Rajbhasha Ashram Saarabha was released by the Chairman of the Committee Tarun Jaini. Literary Mahadevi Verma's birth anniversary was celebrated with great fervour in a series of poets/writers' birth anniversary celebrations organized every quarter. Horbale Divisional Railway Manager paid floral tributes to the portrait of Mahadevi Verma and an interesting presentation on the life of Mahadevi Verma was made by Rajbhasha Department. On this occasion like every quarter, the officers/employees who excelled in Hindi were felicitated with the "Rajbhasha Ratna" award by the Divisional Railway Manager and the winners of various incentive award schemes and competitions organized at the Division were felicitated with cash prizes and citations.



HUBERGROUP INDIA EXPANDS ITS SUPPORT FOR RURAL HEALTHCARE

Following the successful launch of its medical van initiative last November, Hubergroup India expanded its support for rural healthcare in the Indian state of Gujarat with two more medical vans. These new vehicles, which are dedicated to dental and eye care, are equipped with doctors, nurses, and basic medical equipment and will be available in 16 remote villages every week for on-site examinations. For this "FartuDavakhano" project, Hubergroup is collaborating with the non-profit organization Rotary Vapi Riverside, which has extensive experience working in the local regions. Suresh Kabra, Managing Director India and President Asia at Hubergroup says, "We are very happy that the local residents accepted our services. Within the last months, we found that we can really make a difference with this initiative. Thus, it was clear to us that we want to expand our support." PDG Ruchi Jain, Member of Rotary Vapi Riverside, states that "This project has won the trust of local villagers and they are happy to utilize this service. The two new vans will add to the much-needed medical services in these remote areas."



'KAWAS DAY' WAS CELEBRATED AT NTPC KAWAS

'Kawas Day' was celebrated at NTPC Kawas Station recently in an eventful way. On this day in 1992, GT-1 was synchronized in the Kawas project. Inaugurating the program by cutting a specially made cake, Shri P. Ram Prasad, General Manager (Kawas) congratulated the august audience and reiterated that the journey of the station, so far, has been the coordination of huge efforts of many stakeholders including contribution of our hard-working efficient employees. Being the World Water Day, General Manager (Kawas) administered water pledge to all. In this initiative, Kawas Project provided music systems to seven nearby government primary schools under CSR budget for FY 2022-23. This initiative fulfils the aim of ensuring access to quality education to the rural students under NTPC's Learning level improvement programmes. Contract labourers working safely in plant areas were felicitated by GM. On this occasion, Kawas and VPG heads of departments, employees and associates and the executives who came from other NTPC stations to attend NTPC's 18th Boiler KT Meet, guided the events. A friendly women's cricket match, organized at Football Ground in Adityanagar township, on the eve of Kawas Day was enjoyed by one and all.



KALATMAK - ETHNIC DAY AT THE INSTITUTE OF COMMERCE, NIRMA UNIVERSITY

Tarang, the Music Club, of the Institute of Commerce, Nirma University recently organised Kalatmak Ethnic Day on the theme "Regional Ethnicity". The Chief Guest for the event was Dr Sandeep Purohit, Assistant Editor for Rajasthan Patrika Group. The fun-filled event had students' dance and musical performances. The Fireless Cooking Competition was the highlight of the night with the winning team "Global Ethnicity" with Keyur Sanghvi, Bhagyashree Naukhia, and Anant Mittal as the team members. The coveted titles of Mr and Ms Ethnic were bagged by Udit Maheshwari and Yashvi Jain, respectively.

GUJARAT MARITIME UNIVERSITY OPENS ADMISSIONS FOR THE ACADEMIC YEAR 2023-24

Gujarat Maritime University (GMU), established under the Gujarat Private Universities Act, 2009 is an emerging institution in the field of maritime education and professional training. GMU, supported by the Gujarat Maritime Board is operating out of its transitory campus at the Gujarat National Law University GMU has issued its admissions notification for the academic year 2023-24 from eligible candidates for its Master of Business Administration (MBA), Masters in Law (LLM), Executive Diploma Programme (EDP) and Doctoral Programme (PhD). The MBA programme is offered with a specialization in Shipping and Logistics. The LLM and EDP programmes are offered with specializations in Maritime Law and International Trade Law. The Doctoral Programme offered by GMU is available in both, full-time and part-time formats in the domain of management with areas of research related to human resource management and financial management. The detailed admission notification, the important dates for the admission process, and other details related to the programme and the University can be accessed at www.gmu.edu.in. GMU has developed several of its programmes in collaboration with reputed institutions worldwide, including Copenhagen Business School - Executive based out of Denmark and the Erasmus Centre for Urban, Port and Transport, based out of the Netherlands. Recently, GMU has also come up with the Gujarat International Maritime Arbitration Centre (GIMAC), which is established under GMU for addressing the needs of trade in terms of mediation and arbitration. GIMAC has also invited several MoUs with institutions working in the area of Maritime Arbitration and Alternate dispute resolution. GIMAC has recently entered into an agreement with the Singapore Chamber of Maritime Arbitration (SCMA), a reputed international arbitration centre handling a large volume of arbitration cases in South-East Asia.



DISTRICT LEVEL OFFSITE MOCK DRILL 'SATARK' AT ONGC HAZIRA PLANT, SURAT

A District level Offsite Mock Drill 'SATARK' was conducted recently at ONGC Hazira Plant, Surat in coordination with district authorities of Surat to access the alertness, efficiency, preparedness and coordination between various government departments and stakeholders during an actual emergency scenario.

EVENTS, ANNOUNCEMENTS, LAUNCHES, CSR INITIATIVES, APPOINTMENTS, MOVEMENTS, CELEBRATIONS

BOMBAY WIRE ROPES LIMITED

CIN : L24110MH1961PLC01922
REGD. OFFICE : 401/405, Jolly Bhavan No- 1, 10, New Marine Lines, Mumbai- 400 020. Tel : (022) 22003231 / 5056 / 4325. Fax : (022) 2206 0745
E-mail : contactus@bombaywireropes.com

NOTICE

Transfer of Dividend/Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account

Notice is hereby given that pursuant to the provisions of the Section 124 of the Companies Act, 2013 ("the Act") read with investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), all dividend(s) remaining unpaid or unclaimed for a period of Seven years from the date of transfer to Unpaid Dividend Account are required to be transferred to the Investors Education and Protection Fund (IEPF) Authority established by the Central Government. Shareholders are requested to note that dividend declared by the Company during the financial year 2013-14 for the FY 2012-13, which remained unpaid/unclaimed for a period of seven years, which was due for transfer will be transferred to the account maintained by the IEPF Authority on or after three months of this publication. The corresponding equity shares in respect of which dividend remains unpaid or unclaimed for a period of seven years consecutive years are required to be transferred to the Demat Account of the IEPF Authority as per the procedure set out in the Rules. The details of the concerned shareholders, whose shares are liable to be transferred to the IEPF Authority are made available on the website of the Company www.bombaywireropes.com. Concerned Shareholders of the Company may claim dividend declared during the financial year 2013-14 for the FY 2012-13, up to 30th June 2023, failing which the Company, in compliance with the said Rules shall transfer the Unpaid/unclaimed dividend for the FY 2012-13 and corresponding equity shares to the Account maintained by the IEPF Authority without any further notice on or after the due date of transfer. The Company (RTA) had sent individual notices/intimations to the Shareholders through post. Email in compliance with the Rules. No claim shall lie against the Company in respect of unpaid/unclaimed dividend amount and the corresponding equity shares transferred to the IEPF and the same including all benefits accruing on such shares, if any, can be claimed from the IEPF Authority by making an application in Form No. IEPF -5 and after following the procedure prescribed in the Rules, details of which are available on the website of the IEPF Authority www.iefp.gov.in. For any queries, shareholders may contact Purva Sharegistry (India) Pvt.Ltd, the Registrar and Share Transfer Agent of the Company at Unit No. 9, Shiv Shakti Ind. Estt., J. R. Boricha Marg, Lower Parel (E) Mumbai 400 011, Tel: +91 22 4961 4132, +91 22 3570 0224, Email id-support@purvashare.com

FOR BOMBAY WIRE ROPES LIMITED
Sd/-
Anurag Kanoria
Director
[DIN:00200630]

Date: 31.03.2023
Place : Mumbai

CLASSIFIEDS

PROPERTY RENTAL

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Furnished Offices 175 & 135 GRD & 1 st FLR .
Good Travel/Tax/Advocate
Call 9653384257 .
0050218016-1

PERSONAL THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - ZDS
0070834449-1

"IMPORTANT"

What can I learn prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (I) Limited cannot be held responsible for such contents, for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisements.

CHANGE OF NAME

I SUBHASH KUMAR, S/O BHAWARLAL, R/At. No 35/304, 3rd Floor, Sambhavnath Apartment, V.V.Puram, Bangalore-560053, have, changed, my name from SAMPAT RAJ to SUBHASH KUMAR, vide affidavit dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore.
0120018459-2

I RAJESH KUMAR, S/o BHAWARLAL, R/At. No.2, 4th floor, H.B.samaj Link Road, Basavanagudi, Bangalore 560004, have changed my name from ANIL TANK to RAJESH KUMAR, vide affidavit dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore.
0120018459-1

S. E. RAILWAY - TENDER

For on behalf of the President of India, the Sr. Divisional Engineer, South Eastern Railway, Garden Reach, Kolkata-700043 invites E-tender for the following works before 15.00 hrs. on the date mentioned against items and will be opened at 15.30 hrs. Tender No.: T-PUB-GRD-2023-360, Dt.: 29.03.2023. Description of Works: Replacement of damaged and leaky Roof RCC/Masonry tank by PVC water tank with staging of block no. 74/1/3, 4, 5, 6, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 124/0/8, 125/0/8, 126/0/7, 127/0/8, 74/0/3, 4, 5, 6, 7, 8, 9, 93/E/1, 123/0/8, 124/0/8, 109/6, 111/6, 112/6 and other buildings at South Colony GRC under ADEN/Settlement, South Eastern Railway. Tender Value: ₹ 1,45,67,075.90. Earnest Money: ₹ 2,22,900. Cost of Tender Documents: ₹ 0. Date of Opening: 25.04.2023. Completion period of the work: 12 (twelve) months. Any change in tender schedule, corrigendum, amendment, if any shall be available on the E-tender portal only and same will not be published in the newspaper. Interested tenderers may visit website www.irops.gov.in for full details/description/specification of the tenders and submit their bids online. In no case manual tenders for this work will be accepted. N.B.: Prospective bidders may regular visit www.irops.gov.in to participate in all tenders. Help Desk Cont. No.: 033-2450-3783. (PR-1237)

Amal Ltd

310 B, Veer Savarkar Marg, Dadar (West), Mumbai 400028, Maharashtra, India
sec@amal.com | (+91 22) 6255 9700
www.amal.co.in
CIN: L24100MH1974PLC017594

NOTICE

(NOTICE pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is hereby given that, the audited standalone and consolidated financial results of the Company for the year ended on March 31, 2023 will be placed before the Board of Directors at the meeting to be held on Thursday, April 20, 2023.
Notice is also available at: (1) www.amal.co.in (2) www.bseindia.com

For Amal Ltd
Sd/-
(Ankit T Mankodi)
Company Secretary

Place : Atul
Date : March 30, 2023

PUBLIC NOTICE

NOTICE is hereby given that, MR. MAHABOOL KHAN BAHADUR KHAN agreed to sale under mentioned property lying at Village Vavri, Tal. Khalapur, Dist. Raigad to my client. Any person or persons claiming any interest on the said property, or any part thereof, by way of sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise, is hereby required to communicate the same to the undersigned at office within 14 days from the date hereof, as otherwise the said sale will be completed without any reference or regard to any such purported claim or interest, which shall be deemed to have been waived to all intents and purposes.

The description of the property :			
Gut No.	Hissa No.	Area	H. R.
386	2	1.60.00	

Date: 31.03.2023
Adv. C. B. Oswal
Dinkar Nimkar Apartment,
Mahavir Peth Karjat,
Tal. Karjat, Dist. Raigad-410201.

L&T Finance Limited

Registered Office: 15th Floor, P5 Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North.
CIN No. : U65910WB1993FLC060810
Branch office: Mumbai

POSSESSION NOTICE

Rule-8(1)

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited ('LTF') w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [Rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgage Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
MUMHL18003211, MUMHL19000424	1. Mahadevi Vitthal Shengde 2. Vanita Mahadevi Shengde	All the Piece And Parcel Of The Property Address: Flat No. 606, Admesuring 398 Sq.ft., i.e. 36.98 Sq.mtrs Carpet Area, Net Area 441 Sq.ft., i.e 40.97 Sq.mtrs On the 6th Floor, Wing E, In The Building Casa Estela Situated At Codename Epic, Dombivli (E) East Maharashtra India 421204 And Bounded As Follows: Boundaries: East Open Plot, West Open Plot, North Open Plot, South Road	25-03-2022	Rs. 49,54,061.29 / As on 24-03-2022	27-03-2023 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 31.03.2023
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/01/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune): U15424PR2000PLC014353
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	C/o Vitthal Auto Lines NH.No.9, AP Terbhumi Tg., Madha, Solapur MH 413210 IN
5. Address of the registered office and principal office (if any) of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023. 19th September, 2023
6. Insolvency commencement date in respect of corporate debtor	Ritesh Raghunath Mahajan IBBI Registration No. IBB/PA/002/IP/NO0048/2017-18/10132
7. Estimated date of closure of insolvency resolution process	B-203 Degrn, Ganeshmola, Svirnagad Road, Pune- 411030, Maharashtra. Email: riteshmahajan@gmail.com
8. Name and registration number of the insolvency professional acting as interim resolution professional	B-203 Degrn, Ganeshmola, Svirnagad Road, Pune- 411030, Maharashtra. Email: indiansugarcirp@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	12th April, 2023
10. Address and e-mail to be used for correspondence with the interim resolution professional	Not Applicable
11. Last date for submission of claims	Not Applicable
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.03.2023
Place: Pune

Sd/-
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/PA/002/IP/NO0048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [MD DEVELOPMENT PRIVATE LIMITED]

RELEVANT PARTICULARS	
1. Name of corporate debtor	MD Development Private Limited
2. Date of incorporation of corporate debtor	07.05.2007
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PTC170644
5. Address of the registered office and principal office (if any) of corporate debtor	F 89, Prime Mall, Iria Society Road, Vile Parle (West) Mumbai Mumbai City MH 400056 IN
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 24.03.2023 (Copy of order received by email on 28.03.2023)
7. Estimated date of closure of insolvency resolution process	20.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Kumar Agrawal Reg. No.: IBB/PA-001/IP-P01135/2018-2019/11828
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email id: ipsandeepagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email id: cirp.mddevelopment@gmail.com
11. Last date for submission of claims	07.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web Link: https://ibbi.gov.in/en/home/downloads_b b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MD Development Private Limited on 24.03.2023 (Copy of order received by email on 28.03.2023). The creditors of MD Development Private Limited, are hereby called upon to submit their claims with proof on or before 7th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.03.2023
Place: Mumbai

Sd/-
Sandeep Kumar Agrawal
Interim Resolution Professional
In the matter of MD Development Private Limited
Reg. No.: IBB/PA-001/IP-P01135/2018-2019/11828
Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091
Reg. Email id: ipsandeepagrawal@gmail.com

DISTRICT JUDGE JUNKS SAVE JOBS USA PLEA Spouses of H-1B visa holders can work in US

LALIT K JHA
Washington, March 30

A JUDGE IN the US has ruled that spouses of H-1B visa holders, a significantly large number of whom are Indians, can work in the country, in a big relief to foreign workers in the tech sector which has seen massive retrenchments.

The H-1B visa is a non-immigrant visa that allows US companies to employ foreign workers in speciality occupations that require theoretical or technical expertise. Technology companies depend on it to hire tens of thousands of employees each year from countries like India and China.

BIG RELIEF TO TECH WORKERS

■ US has so far issued nearly 1,00,000 work authorisations to spouses of H-1B workers

■ H-1B visa allows skilled foreign workers to come to the US and work for American companies



■ Amazon, Apple, Google, and Microsoft had opposed the Save Jobs USA lawsuit

■ Decision to provide relief to families who have been struggling to make ends meet

explicit and implicit congressional ratification of that practice.

The judge wrote that Congress has expressly and knowingly empowered the US government to authorise employment as a permissible condition of an H-4 spouse's stay in the US.

The fact that the federal government has had long-standing and open responsibility for authorising employment for similar visa classes further manifests Congress' approval of it exercising that authority, she said.

The Department of Homeland Security and its predecessors have authorised employment not just for students, but also for their spouses and dependents, Judge Chutkan wrote in the ruling.

Also, the Department of Homeland Security has long extended work authorisation to spouses of foreign government officials and spouses of employees or officers of international organisations, the

judge wrote as she dismissed the lawsuit.

Ajay Bhutoria, a prominent community leader and advocate for immigrant rights, applauded the court's decision to allow H-1B spouses to work and support their families. "With the court's decision to allow H-1B visa holders' spouses to work, thousands of families across the country will be able to breathe a little easier. This decision will provide much-needed relief to families who have been struggling to make ends meet and it will help ensure that these families can stay together and thrive," Bhutoria said.

The H-1B visa programme is designed to allow skilled foreign workers to come to the US and work for American companies. However, until recently, H-1B spouses were not allowed to work, which often placed a significant financial burden on families, he said.

Save Jobs USA said it is planning to appeal against the court ruling.

Big-5 biz groups must be dismantled: Acharya

PIYUSH SHUKLA
Mumbai, March 30

THE GROWING FOOTPRINT of the 'Big-5' industrial conglomerates in India appears to be feeding directly into keeping prices at a high level, said former Reserve Bank of India (RBI) deputy governor Viral Acharya, calling for breaking up of large industrial firms and their monopolies or oligopolies. The Big-5 corporates are: Reliance, Tata Group, Aditya Birla Group, Adani Group and Bharti Telecom.

"Whether done surgically or gracefully, it would be better to make India more competition friendly and less incumbent, especially less conglomerate, friendly. A significant benefit would be that even if the sub-groups remain among the largest companies in their respective sectors, they may lack the pricing power commanded by Big-5," Acharya said in a paper published for the Brookings Insti-



Viral Acharya

tutions, titled 'India at 75: Replete with Contradictions, Brimming with Opportunities, Saddled with Challenges'.

Acharya said the pricing power and overall market share of top five conglomerates in sales and assets have significantly risen over the last decade. "...private Top-5 groups evolved into the overall Top-5 across many non-financial sectors. At a disaggregated sectoral level too, the notable shift occurs around 2015-16 in several sectors, mostly traditional or capital-

intensive...but recently, also in newer sectors such as telecommunications," he said.

Starting in 2015, the Big-5 groups started acquiring larger share within the sectors where they were present. In particular, their share in total assets of the non-financial sectors rose from 10% in 1991 to nearly 18% in 2021, whereas the share of the next big-five corporates groups fell from 18% in 1992 to less than 9%. "In other words, Big-5 grew not just at the expense of the smallest firms, but also of the next largest firms," he said.

The growth of Big-5 conglomerates also appears to be driven partially by mergers and acquisitions (M&A), Acharya said. Even though the aggregate number of M&A deals has dropped since 2011, the share of M&A deals by the Big-5 has doubled from under 3% in 2015 to 6% in 2021, without such an increase being seen in the next five biggest groups.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/03/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35242PN2000PL014353
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vitthal Auto Lines N.H. No.9, A.P. Tembhum Ti, Madha, Solapur MH 413210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBB/PA-002/IP-NO0048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Deygit, Ganeshwala, Sirnagad Road, Pune-411030, Maharashtra. Email: ritemahajan@ibbi.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Deygit, Ganeshwala, Sirnagad Road, Pune-411030, Maharashtra. Email: indiansugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (64) of section 21, as maintained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads N/A
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: - 31.03.2023 Place: - Pune	S/d Mr. Ritesh R. Mahajan Interim Resolution Professional IBBI/PA-002/IP-NO0048/2017-18/10132 For Indian Sugar Manufacturing Company Limited (Under CIRP)

Mutual funds to focus on new products after debt fund blow

SIDDHANT MISHRA
Mumbai, March 30

FROM APRIL 1, new investors in debt funds will no longer get the indexation benefit for holding schemes for more than three years — something that has come as a blow to the ₹40-trillion mutual fund industry. No wonder, fund houses are going back to the drawing board in order to deal with the surprise move by the government last week. With the discontinuation of the indexation benefit to funds of over three-year duration set to hit 35% of the assets under management (AUM) under debt schemes, industry players say new products are the only way out.



Said Marzban Irani, CIO, fixed income, LIC MF: "While fixed deposits are considered safer, it requires a lock-in, with the interest taxable above ₹40,000. However, MFs are more liquid and are transparent, with disclosures on portfolio every 14 days."

"We may see the advent of new products such as balanced debt funds, or a hybrid fund with 35% allocation to equity/arbitrage, thus skewing it in favour of fixed income. There will be a focus on the tax angle as that's what attracts investors, even though investment products should be sold based on requirements and proper awareness," he added.

Innovation is the only way ahead, and fund managers will now have to don their creative hats and introduce products such as dynamic bond funds and conservative hybrid funds. Another senior executive at a fund house agrees, saying that investors could now tilt towards more actively managed open-ended schemes.

"This seems to be a balancing act by the government, by saying that income-only instruments should be treated as such. This was in view of the stress that the insurance sector was reeling under, following the tax on policies of above ₹5 lakh premium," said the MD and CEO of a fund house who did not wish to be named.

decisions. Citing the example of ULIPs and endowment plans, fund managers say these plans are made attractive highlighting the tax benefits, but that's not the purpose, as investment decisions should be based on one's requirements and capacity.

"For investors, indexation provided an added advantage as it discouraged redemptions before three years. Now, people may book profits and exit before three years as there is no motivation to stay invested. The benefit should have remained at least till the debt market becomes as vibrant as the equity market," said the debt fund head.

After the passage of the Finance Bill, DP Singh, deputy MD and CBO of SBI MF, said with the proposed amendments, the overall ecosystem would get impacted, especially the non-banking financial company (NBFC) space.

Borrowing costs for NBFCs, as a result, are seen rising as there could be an increased dependency on banks, though the impact may be limited.

According to a report by Jefferies, with debt MFs funding at 10-11% of corporate bonds, corporate bond yields may inch up amid moderation in debt inflows. The report added that the preference for more liquid non-convertible debentures — owing to the uncertainty around the holding period for debt MF investors — could affect credit spreads.

Importantly, the amendment applies to gold funds and international funds as well. The MD and CEO cited above pointed out that investing in international funds is a different ball game, because of which the decision comes as a surprise.

Further, this clearly makes investing in sovereign gold bonds a more attractive proposition, with indexation no longer a boon. "It's expensive to hold the yellow metal in the physical form, so SGBs will be the clear answer. Gold ETFs will be taxed at the slab rate, which makes them unattractive. SGBs are backed by the government, providing the confidence of security."

According to some experts, tax shouldn't be the sole objective in making investment

Jefferies' estimates suggest MFs fund close to 15% of NBFCs' corporate bonds. As of February 2023, MFs' investment in NBFCs' corporate bonds (ex-PSU) stood at ₹2.5 trillion.

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PUBLIC ANNOUNCEMENT

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955

Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabulipuram Road, Thorapakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in, **Telephone:** +91 44 24963234 / 0333; **Contact Person:** Ravishankar B, Company Secretary and Compliance Officer; **E-mail:** compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilalosalwalgroup.com and www.sbicap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
 IIFL SECURITIES IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds.ip@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	 MOTILAL OSWAL Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimtilah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds.ip@motilalosalwal.com Website: www.motilalosalwalgroup.com Investor grievance e-mail: moiaipredressal@motilalosalwal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	 SBICAPS SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds.ip@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Janardhan Wagale / Krithika Shetty SEBI registration number: INM000003531	 LINK Intime Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds.ip@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds.ip@linkintime.co.in Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

***In compliance with the proviso to Regulation 21A(1) and explanation (iii) to Regulation 21A(1) of the SEBI (Merchant Bankers) Regulations, 1992, Motilal Oswal Investment Advisors Limited will be involved only in the marketing of the Offer. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM to the Offer. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: March 30, 2023

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilalosalwalgroup.com and www.sbicap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

For UPDATER SERVICES LIMITED
On behalf of the Board of Directors
S/d/
Ravishankar B
Company Secretary and Compliance Officer

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INDIAN SUGAR MANUFACTURING COMPANY LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/03/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15244PN2000PL0014363
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vithal Auto Lines N.H. No.9, AP Tembhiwadi, Madha, Solapur MH 413210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/PA-002/IP-NO0048/2017-18/10132.
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Degrji, Ganeshnagar, Srinagar Road, Pune-411030, Maharashtra. Email: riteshmahajan@ibbi.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Degrji, Ganeshnagar, Srinagar Road, Pune-411030, Maharashtra. Email: riteshmahajan@ibbi.com
11. Last date for submission of claims	12th April, 2023
12. Closes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.03.2023
Place: Pune

Sd/
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/PA-002/IP-NO0048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

THE DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction - Part of Uttar Pradesh)
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007, Ph.: 0522-4091208

DRC No. 1459/2018

NOTICE FOR SETTING A SALE PROCLAMATION

(Under Rule 48 of the second Schedule to the Income Tax Act 1961 read with Section 29 of the RDBDFI Act 1993)

PUNJAB & SIND BANK C.H. BANK

(Branch, Sohranau, Unnao) VERSUS

Smt. Rimple Singh & OthersJ.D

To,

1. Smt. Rimple Singh W/o Shri Raman Kumar Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.

2. Shri Raman Kumar Singh S/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.

3. Shri Gorakhnath Das S/o Shri Jagannath Das, R/o: 350/59/165/3, Sohapuram, Rajaji Puram Lucknow.

4. Shri Ramesh Verma S/o Shri Ganga Ram Verma, R/o: 555 KHA/A 138, Bhola Khara, Lucknow 226017.

5. Ms Anshu Kumari D/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.

Where as in Execution of certificate No. 1459/2018 LKO drawn up by the Presiding Officer, Debts Recovery Tribunal, Lucknow the under mentioned immovable property.

You are hereby informed that the has been fixed for drawing up the proclamation of sale and setting the terms thereof, you are requested to bring to the notice of the undersigned any encumbrances charges, claims or liabilities attaching to the said properties or any portion thereof.

SPECIFICATION OF MORTGAGED PROPERTY

House No. 5 B/A 39, sector 5B, Vrindavan Yojna, I, Ward Ibrahimpur, Near IGNU v Vrindawan Lucknow, Boundary wall Complete Area 42.34 42.34 Sq. Mtr.

East : House No. 5 B/A-40

West : House of Jagdev

North : House of Murari

South : Road 6.00 Mt wide

Owned by Smt. Rimple Singh w/o Shri. Raman Kumar Singh (judgement debtor no.1)

You are Directed to appear before the under signed on 25.04.2023 at 11.00 A.M. to take Notice of the date of be fixed for settling term of proclamation of sale.

Given under my hand and seal at Lucknow on 27th March, 2023.

Recovery Officer-I
Debt Recovery Tribunal, Lucknow.

ADITYA BIRLA CAPITAL

ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266.
Corporate Office: 10th Floor, R Teck Park, Nirvan Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest Enforcement Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt	Description of Immovable Property (Properties Mortgaged)	Possession Notice
1.	M/s Imax Technology, Prop: Mr. Eijaz Anwar & Mr. Eijaz Anwar, 3. Sayma Loan Account No. ABFLNWD5B0000135616	DN Date : 20-Jan-2023 Rs. 20,16,488.06/- as on 12-Jan-2023	All That Piece And Parcel Of Property Old House No. 255/96 New House No. 655/90 Situated At Khudri Rakabganj, Lucknow Admeasuring 95.167 Sq. Mt. As Bounded- East - House Of Shyamal, West - House Of Dhurpatak, North - Possession House Of Mishrial, South - 10 Fl. Wide Rasta.	29-Mar-23 (Symbolic Possession)

Place : Lucknow Sd/
Date : 31.03.2023 Authorised Officer
Aditya Birla Finance Limited

PNB Housing Finance Limited

Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Phones : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

BRANCH OFFICE : OFFICE NO. 6-B, FIRST FLOOR, NEEL EMPRESS CHSL, PLOT NO.92-93, SECTOR 1/5, NEAR HDFC CIRCL, NEW PANVEL, MAHARASHTRA - 410206

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Panvel Branch Office situated at Office No. 6-B, First Floor, Neel Empress CHSL, Plot No.93, Sector 1/5, Near HDFC Circle, New Panvel, Maharashtra - 410206. The said Demand Notice issued by our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors.

Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Act and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Whereas, Agrivive Finserv Ltd. (formerly known as Star Agri Finance Ltd.) has vide a Deed of Assignment dated 30/11/2021 assigned in favor of CFM Asset Reconstruction Pvt Ltd. (CFM-ARC), inter alia, the debt due and payable by you along-with all its right, title interests, benefits, in respect of your captioned loan accounts along with the underlying security and security interest created in respect of immovable property for repayment of the debt. The undersigned being the Authorized officer of CFM ARC acting in its capacity as Trustee of CFMARC Trust-90, and exercises of powers conferred under the Section 13(12) of the Act read with rule 9 of the security interest (Enforcement) Rules, 2002 Issued Demand Notice dated 04-10-2022 under section 13 (2) of the Act, calling upon the following borrower(s) Co-borrower(s) and Mortgagors, to repay the amounts mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount notice is hereby given to the borrowers/Co-borrowers and Mortgagors and the public in general that the undersigned being the Authorized officer of Pegasus ARC has taken Symbolic Possession of the property described herein below in exercise of powers conferred on her under sub section (4) of Section 13 of the said read with rule 9 of the security interest (Enforcement) Rules, 2002.

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PUBLIC ANNOUNCEMENT



Please scan this QR code to view the DRHP

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated

DISTRICT JUDGE JUNKS SAVE JOBS USA PLEA Spouses of H-1B visa holders can work in US

LALIT K JHA
Washington, March 30

A JUDGE IN the US has ruled that spouses of H-1B visa holders, a significantly large number of whom are Indians, can work in the country, in a big relief to foreign workers in the tech sector which has seen massive retrenchments.

The H-1B visa is a non-immigrant visa that allows US companies to employ foreign workers in speciality occupations that require theoretical or technical expertise. Technology companies depend on it to hire tens of thousands of employees each year from countries like India and China.

US District Judge Tanya Chutkan dismissed a lawsuit filed by Save Jobs USA, which had approached the court to dismiss the Obama-era regulation that gave employment authorisation cards to spouses of certain categories of H-1B visa holders.

Save Jobs USA is an organisation comprising IT workers who claim they lost their jobs to H-1B workers. Tech companies such as Amazon, Apple, Google, and Microsoft had opposed the lawsuit.

The US has so far issued nearly 1,00,000 work authorisations to spouses of H-1B workers.

In her order, Judge Chutkan said the primary contention of Save Jobs USA is that Congress has never granted the Department of Homeland Security authority to allow foreign nationals, like H-4 visa holders, to work during their stay in the US. But that contention runs headlong into the text of the Immigration and Nationality Act, decades of executive-branch practice and both

BIG RELIEF TO TECH WORKERS

■ US has so far issued nearly **1,00,000** work authorisations to spouses of H-1B workers

■ **H-1B visa** allows skilled foreign workers to come to the US and work for American companies



■ Amazon, Apple, Google, and Microsoft had opposed the Save Jobs USA lawsuit

■ Decision to provide relief to families who have been struggling to make ends meet

explicit and implicit congressional ratification of that practice.

The judge wrote that Congress has expressly and knowingly empowered the US government to authorise employment as a permissible condition of an H-4 spouse's stay in the US.

The fact that the federal government has had long-standing and open responsibility for authorising employment for similar visa classes further manifests Congress' approval of it exercising that authority, she said.

The Department of Homeland Security and its predecessors have authorised employment not just for students, but also for their spouses and dependents, Judge Chutkan wrote in the ruling.

Also, the Department of Homeland Security has long extended work authorisation to spouses of foreign government officials and spouses of employees or officers of international organisations, the

judge wrote as she dismissed the lawsuit.

Ajay Bhutoria, a prominent community leader and advocate for immigrant rights, applauded the court's decision to allow H-1B spouses to work and support their families. "With the court's decision to allow H-1B visa holders' spouses to work, thousands of families across the country will be able to breathe a little easier. This decision will provide much-needed relief to families who have been struggling to make ends meet and it will help ensure that these families can stay together and thrive," Bhutoria said.

The H-1B visa programme is designed to allow skilled foreign workers to come to the US and work for American companies. However, until recently, H-1B spouses were not allowed to work, which often placed a significant financial burden on families, he said.

Save Jobs USA said it is planning to appeal against the court ruling.

Big-5 biz groups must be dismantled: Acharya

PIYUSH SHUKLA
Mumbai, March 30

THE GROWING FOOTPRINT of the 'Big-5' industrial conglomerates in India appears to be feeding directly into keeping prices at a high level, said former Reserve Bank of India (RBI) deputy governor Viral Acharya, calling for breaking up of large industrial firms and their monopolies or oligopolies. The Big-5 corporates are: Reliance, Tata Group, Aditya Birla Group, Adani Group and Bharti Telecom.

"Whether done surgically or gracefully, it would be better to make India more competition friendly and less incumbent, especially less conglomerate, friendly. A significant benefit would be that even if the sub-groups remain among the largest companies in their respective sectors, they may lack the pricing power commanded by Big-5," Acharya said in a paper published for the Brookings Insti-



Viral Acharya

tutions, titled 'India at 75: Replete with Contradictions, Brimming with Opportunities, Saddled with Challenges'.

Acharya said the pricing power and overall market share of top five conglomerates in sales and assets have significantly risen over the last decade. "...private Top-5 groups evolved into the overall Top-5 across many non-financial sectors. At a disaggregated sectoral level too, the notable shift occurs around 2015-16 in several sectors, mostly traditional or capital-

intensive...but recently, also in newer sectors such as telecommunications," he said.

Starting in 2015, the Big-5 groups started acquiring larger share within the sectors where they were present. In particular, their share in total assets of the non-financial sectors rose from 10% in 1991 to nearly 18% in 2021, whereas the share of the next big-five corporates groups fell from 18% in 1992 to less than 9%. "In other words, Big-5 grew not just at the expense of the smallest firms, but also of the next largest firms," he said.

The growth of Big-5 conglomerates also appears to be driven partially by mergers and acquisitions (M&A), Acharya said. Even though the aggregate number of M&A deals has dropped since 2011, the share of M&A deals by the Big-5 has doubled from under 3% in 2015 to 6% in 2021, without such an increase being seen in the next five biggest groups.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/01/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55424PN2000PLC014353
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vithal Auto Lines N.H. No.9, AP Tembhum Ti, Madha, Solapur MH 413210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghurath Mahajan IBR Registration No. IBS/IFA-002/IP-NO0048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Degril, Ganeshwala, Srinagad Road, Pune-411030, Maharashtra. Email: riteshmahajan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Degril, Ganeshwala, Srinagad Road, Pune-411030, Maharashtra. Email: indiansugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (84) of section 21, ascertained by the interim resolution professional	N/A Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/home/downloads N/A Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable] Submission of false or misleading proofs of claim shall attract penalties.	
Date: - 31.03.2023 Place: - Pune	S/d Mr. Ritesh R. Mahajan Interim Resolution Professional IBBI/IFA-002/IP-NO0048/2017-18/10132 For Indian Sugar Manufacturing Company Limited (Under CIRP)

Mutual funds to focus on new products after debt fund blow

SIDDHANT MISHRA
Mumbai, March 30

FROM APRIL 1, new investors in debt funds will no longer get the indexation benefit for holding schemes for more than three years — something that has come as a blow to the ₹40-trillion mutual fund industry. No wonder, fund houses are going back to the drawing board in order to deal with the surprise move by the government last week. With the discontinuation of the indexation benefit to funds of over three-year duration set to hit 35% of the assets under management (AUM) under debt schemes, industry players say new products are the only way out.

Said Marzban Irani, CIO, fixed income, LIC MF: "While fixed deposits are considered safer, it requires a lock-in, with the interest taxable above ₹40,000. However, MFs are more liquid and are transparent, with disclosures on portfolio every 14 days."

"We may see the advent of new products such as balanced debt funds, or a hybrid fund with 35% allocation to equity/arbitrage, thus skewing it in favour of fixed income. There will be a focus on the tax angle as that's what attracts investors, even though investment products should be sold based on requirements and proper awareness," he added.

Innovation is the only way ahead, and fund managers will now have to don their creative hats and introduce products such as dynamic bond funds and conservative hybrid funds. Another senior executive at a fund house agrees, saying that investors could now tilt towards more actively managed open-ended schemes.

"This seems to be a balancing act by the government, by saying that income-only instruments should be treated as such. This was in view of the stress that the insurance sector was reeling under, following the tax on policies of above ₹5 lakh premium," said the MD and CEO of a fund house who did not wish to be named.



In the ₹39.5-trillion mutual fund (MF) industry, AUM of debt funds stands at close to ₹13 trillion. Of this pool, around ₹4.5 trillion is likely to feel the impact of the amendment to the Finance Bill passed last Friday.

"Fund houses, though smaller players than insurance firms, banks and pension funds in the medium-to-long duration bond market, are far more innovative. This industry launched the floating-rate funds in India," Kotak AMC's managing director Nilesh Shah had told *FE* in an earlier interview. He pointed out that while future flows are likely to take a hit in this category, there may not be an immediate change in AUM, given that there is now an incentive for investors to hold on to schemes and complete their entire tenure before they lose the indexation benefit.

Importantly, the amendment applies to gold funds and international funds as well. The MD and CEO cited above pointed out that investing in international funds is a different ball game, because of which the decision comes as a surprise.

Further, this clearly makes investing in sovereign gold bonds a more attractive proposition, with indexation no longer a boon. "It's expensive to hold the yellow metal in the physical form, so SGBs will be the clear answer. Gold ETFs will be taxed at the slab rate, which makes them unattractive. SGBs are backed by the government, providing the confidence of security."

According to some experts, tax shouldn't be the sole objective in making investment

decisions. Citing the example of ULIPs and endowment plans, fund managers say these plans are made attractive highlighting the tax benefits, but that's not the purpose, as investment decisions should be based on one's requirements and capacity.

"For investors, indexation provided an added advantage as it discouraged redemptions before three years. Now, people may book profits and exit before three years as there is no motivation to stay invested. The benefit should have remained at least till the debt market becomes as vibrant as the equity market," said the debt fund head.

After the passage of the Finance Bill, DP Singh, deputy MD and CBO of SBI MF, said with the proposed amendments, the overall ecosystem would get impacted, especially the non-banking financial company (NBFC) space.

Borrowing costs for NBFCs, as a result, are seen rising as there could be an increased dependency on banks, though the impact may be limited.

According to a report by Jefferies, with debt MFs funding at 10-11% of corporate bonds, corporate bond yields may inch up amid moderation in debt inflows. The report added that the preference for more liquid non-convertible debentures — owing to the uncertainty around the holding period for debt MF investors — could affect credit spreads.

Jefferies' estimates suggest MFs fund close to 15% of NBFCs' corporate bonds. As of February 2023, MFs' investment in NBFCs' corporate bonds (ex-PSU) stood at ₹2.5 trillion.

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PUBLIC ANNOUNCEMENT

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955

Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabalipuram Road, Thorapakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in, **Telephone:** +91 44 24963234 / 0333; **Contact Person:** Ravishankar B, Company Secretary and Compliance Officer; **E-mail:** compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
 IIFL SECURITIES IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds.ip@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	 MOTILAL OSWAL Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimtilah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds.ip@motilaloswal.com Website: www.motilaloswalgroup.com Investor grievance e-mail: motiapredressal@motilaloswal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	 SBICAPS SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds.ip@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Janardhan Wagale / Krithika Shetty SEBI registration number: INM000003531	 LINK Intime Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds.ip@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds.ip@linkintime.co.in Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

***In compliance with the proviso to Regulation 21A(1) and explanation (iii) to Regulation 21A(1) of the SEBI (Merchant Bankers) Regulations, 1992, Motilal Oswal Investment Advisors Limited will be involved only in the marketing of the Offer. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM to the Offer. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: March 30, 2023

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

For UPDATER SERVICES LIMITED
On behalf of the Board of Directors
S/d/
Ravishankar B
Company Secretary and Compliance Officer

THE DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction - Part of Uttar Pradesh)
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007, Ph.: 0522-4091208

DRD No. 1459/2018
NOTICE FOR SETTING A SALE PROCLAMATION
(Under Rule 48 of the second Schedule to the Income Tax Act 1961 read with Section 29 of the RDBFI Act 1993)

PUNJAB & SIND BANK C.H. BANK
(Branch, Sohramau, Unnao) VERSUS

Smt. Rimple Singh & OthersD To,

- Smt. Rimple Singh W/o Shri Raman Kumar Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.
- Shri Raman Kumar Singh S/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.
- Shri Gorakhnath Das S/o Shri Jagannath Das, R/o: 350/59/165/3, Sohapuram, Rajaji Puram Lucknow.
- Shri Ramesh Verma S/o Shri Ganga Ram Verma, R/o: 555 KHA/A 138, Bhola Khara, Lucknow 226017.
- Ms Anshu Kumari D/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.

Where as in Execution of certificate No. 1459/2018 LKO drawn up by the Presiding Officer, Debts Recovery Tribunal, Lucknow the under mentioned immovable property. You are hereby informed that the has been fixed for drawing up the proclamation of sale and setting the terms thereof, you are requested to bring to the notice of the undersigned any encumbrances charges, claims or liabilities attaching to the said properties or any portion thereof.

SPECIFICATION OF MORTGAGED PROPERTY
House No. 5 B/A 39, sector 5B, Vrindavan Yojna, I, Ward Ibrahimpur, Near IGNU v Vrindavan Lucknow, Boundary wall Complete Are 42.34 42.34 Sq. Mtr.

East : House No. 5 B/A-40
West : House of Jagdev
North : House of Murari
South : Road 6.00 Mt wide

Owned by Smt. Rimple Singh w/o Shri. Raman Kumar Singh (judgement debtor no.1)
You are Directed to appear before the under signed on **25.04.2023** at 11.00 A.M. to take Notice of the date of be fixed for settling term of proclamation of sale. Given under my hand and seal at Lucknow on **27th March, 2023.**

**Recovery Officer-I
Debt Recovery Tribunal, Lucknow.**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U71440TN2003PLC051955
Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabalaipuram Road, Thorapakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in; Telephone: +91 44 24963234 / 0333; Contact Person: Ravishankar B, Company Secretary and Compliance Officer; E-mail: compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNADANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IIA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS". THE OFFER WILL CONSTITUTE [●] OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion of the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilalosalwgroup.com and www.sbiccaps.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS

 IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds ipo@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig.bil@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM00010940	 Motilal Oswal Investment Advisors Limited** Motilal Oswal Tower, Rahimulabul Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds ipo@motilalosalw.com Website: www.motilalosalwgroup.com Investor grievance e-mail: motiopredressal@motilalosalw.com Contact person: Ritu Sharma SEBI registration number: INM000011005	 SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds ipo@sbiccaps.com Website: www.sbiccaps.com Investor grievance e-mail: investor.relations@sbiccaps.com Contact person: Janardhan Wagle / Kribhika Shetty SEBI registration number: INM000003531	 Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds ipo@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds ipo@linkintime.co.in SEBI registration number: INR000004058
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REGISTRAR TO THE OFFER

For UPDATER SERVICES LIMITED
On behalf of the Board of Directors
Sd/-
Ravishankar B
Company Secretary and Compliance Officer

Place: Chennai
Date: March 30, 2023

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilalosalwgroup.com and www.sbiccaps.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

Adfactors 617

ADITYA BIRLA CAPITAL ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Vervall, Gujarat. 362 266.
Corporate Office: 10th Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(2) (read with Rule 3 of the Security Interest (Enforcement) Rules, 2002) issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt	Description of Immovable Property (Properties Mortgaged)	Possession Notice
1.	M/s Imax Technology, Prop: Mr. Ejaz Anwar, 2. Mr. Ejaz Anwar, 3. Sayma Loan Account No. ABFLNWDSD000135616	DN Date : 20-Jan-2023 Rs. 20,16,488.06/- as on 12-Jan-2023	All That Piece And Parcel Of Property Old House No. 255/96 New House No. 655/90 Situated At Khudri Rakabganj, Lucknow Admeasuring 95.167 Sq. Mt. As Bounded- East - House Of Shyamal, West - House Of Dhurpatak, North - House Of Mishral, South - 10 Ft. Wide Rasta.	29-Mar-23 (Symbolic Possession)

Place: Lucknow
Date: 31.03.2023

Sd/-
Authorized Officer
Aditya Birla Finance Limited

pnB Housing Finance Limited
Char Ki Baat

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Phones : 011-2357171, 2357172, 23705414, Website : www.pnbhousing.com
BRANCH OFFICE : OFFICE NO. 6-B, FIRST FLOOR, NEEL EMPRESS CHSL, PLOT NO.92-93, SECTOR 1/5, NEAR HDFC CIRCLE, NEW PANVEL, MAHARASHTRA - 410206

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Panvel Branch office situated at Office No. 6-B, First Floor, Neel Empress CHSL, Plot No. 92-93, Sector 1/5, Near HDFC Circle, New Panvel, Maharashtra - 410206. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principal, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors.

Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Act and Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL until the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets (if) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Sr. No.	Loan Account Number(s)	Name & Address of Borrower & Co-Borrower	Name & Address of Guarantor(s)	Property (ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
1	HOU/ PNVL/ 0722/ 1017630 B.O.: Parnel	Santosh Singh (Borrower) Address-2313213 Village Pachewara Post Aural, Auraya, Uttar Pradesh - 221301, India, Chanda Devi (Co-Borrower) Address-Floor No A 402 Plot No 53 Sector 18, Sunrise Bldg, Kamothe, Mumbai Raigad, Navi Mumbai, Maharashtra-410209, India	N/A	Flat No 302, 3rd Floor A Wing, Nobel Residency, At Village Mamadapur, Near Karjat, Raigad, Maharashtra, India, 410101	17.01.2023	Rs. 22,90,513.38

PLACE:- PANVEL, DATE:- 30.03.2023 Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

CFM Asset Reconstruction Private Limited
Corporate Office: 1st Floor, Wakefield House, Spott Road, Ballard Estate, Mumbai 400 038, India

Registered Office: Block no. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad-380051. Email: info@cfmrec.in, Phone: +91-22-49703233 (Board Line) CIN: U67100GJ2015PTC083994

SYMBOLIC POSSESSION NOTICE

Whereas, Agrivise Finserv Ltd. (formerly known as Star Agri Finance Ltd.) has vide a Deed of Assignment dated 30/11/2021 assigned in favor of CFM Asset Reconstruction Pvt Ltd. (CFM-ARC), inter alia, the debt due and payable by you along-with all its right, title interests, benefits, in respect of your captioned loan accounts along with the underlying security and security interest created in respect of immovable property for repayment of the debt. The undersigned being the Authorized officer of CFM ARC acting in its capacity as Trustee of CFMARC Trust-90, and exercises of powers conferred under the Section 13(12) of the Act read with rule 9 of the security Interest(Enforcement) Rules, 2002 Issued Demand Notice dated 04-10-2022 under section 13(2) of the Act, calling upon the following borrower(s) Co-borrower(s) and Mortgagors, to repay the amounts mentioned in the Notice within 60 days from the receipt of the said Notice. The borrowers having failed to repay the amount notice is hereby given to the borrowers Co-borrowers and Mortgagors and the public in general that the undersigned being the Authorized officer of Pegasus ARC has taken Symbolic Possession of the property described herein below in exercise of powers conferred on her under sub section (4) of Section 13 of the said read with rule 9 of the security Interest (Enforcement) Rules, 2002.

Name of The Borrower(s) Co-Borrower(s)/Loan Account Number	Demand Notice Date & Amount	Date of Symbolic Possession
1. MR. NARENDER S/O JOGAR RAM (Borrower / mortgagor)	14.10.2022 Rs. 20,54,779.00/- (Rupees Twenty Lakh Fifty Four Thousand Seven Hundred and Seventy Nine Only) due as on 26-SEP-2022	27.03.2023
2. Mrs PUNEET W/O NARENDER SINGH (co-borrower)		

DESCRIPTION OF SECURED ASSET (IMMOVABLE PROPERTY): ALL THAT PIECE AND PARCEL OF LAND ADM 257.13 SQ YDS THE ENTIRE STRUCTURE CONSTRUCTED TO BE CONSTRUCTED THERE ON SITUATED AT H NO 128 UPU SUNDERPUR PO PALWAL TEHSIL THANESAR PROPERTY HOUSE. COMPRISE IN KHEWAT NO 109/140 KHATAUNI NO 114, MAROABANS, KHASRA NO 37/0-17 ITS 1/4 SHARE THAT IS 812 MARLE SITUATED AT VILLAGE SUNDERPUR TEHSIL THANESAR DISTT KURUSHRETRA MEASURING 812 MARLE (APPROX) (DIMENSIONS AS PER DEED)

The borrower/s are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PARPL. Any person who contravenes of abets contravention of the provisions of the Act or Rules made thereunder, Shall be liable for imprisonment and/or penalty as provided under the Act.

CFM Asset Reconstruction Pvt.Ltd.
Authorized Officer
Date: 31/03/2023
Place: KURUSHRETRA (Acting in its Capacity as Trustee of CFMARC Trust-90)

WEST CENTRAL RAILWAY CIVIL ENGINEERING

Tender Notice No.-W.623/15 Date: 27.03.2023

Sr. Divisional Engineer (Coordination), West Central Railway, Kota for and on behalf of President of union of India invites following open E-Tenders. **Tender No. - 59/2023 R. Description of Work - SWM - Upgradation by conversion of 12 type I quarter into 6 type II quarter by providing basic amenities (12 units Type-I into 6 unit TypeII Qtrs). Approx. Cost - 4591974.89, Earnest Money - 918000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 60/2023, Description of Work - Kota-Chittor Section: Construction of 3-new bridges of 1.20x1.37m, 1.20x2.00m & 1.20x2.00m size precast RCC box by cut & cover method at km: 34/19-20, 37/14-15 & 40/14-15 respectively for canal crossing between BUDI, SNAR stations under the jurisdiction of ADEN/C/Kota. Approx. Cost - 11721968.69, Earnest Money - 208600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 61/2023, Description of Work - Sawai Madhopur : Provision of boundary wall to avoid encroachment under ADEN/SWM. Approx. Cost - 22520361.43, Earnest Money - 262600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 62/2023, Description of Work - Keshoriya Panton-Raising to High level (P Pfand PF 2). Approx. Cost - 36086544.08, Earnest Money - 330400.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 63/2023 R, Description of Work - Rohalkhur - Supply of dean potable water at Rohalkhur (For 730days). Approx. Cost - 512153.40, Earnest Money - 10300.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 64/2023 R, Description of Work - NAD-KOTA Section: Strengthening of sub-structure & super- structure of various bridges under the jurisdiction of ADEN/SGZ & ADEN/RMA. Approx. Cost - 22294217.25, Earnest Money - 261500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 65/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Bharatpur, Hindaun City and Shree Mahaveerji station of Kota Division under Amrit Bharat station scheme. Approx. Cost - 3423689194.36, Earnest Money - 1868500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 66/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Gangpur City and Sawaimadhopur station of Kota Division under Amrit Bharat station scheme. Approx. Cost - 228449497.89, Earnest Money - 1292300.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 67/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Ramganj Mandi and Bhawanji Mandi stations of Kota Division under Amrit Bharat station scheme. Approx. Cost - 228319788.12, Earnest Money - 1291600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 68/2023, Description of Work - Shamgarh: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 37207033.94, Earnest Money - 336000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 69/2023, Description of Work - BUNDI: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 63076230.61, Earnest Money - 465400.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 70/2023, Description of Work - Gargapur City: Improvement to various Passenger Amenities under Amrit Bharat station Scheme. Approx. Cost - 67726887.72, Earnest Money - 488600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 71/2023, Description of Work - Bharatpur Station: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 101096385.20, Earnest Money - 655500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 72/2023, Description of Work - MLGH: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 33883177.76, Earnest Money - 319400.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 73/2023, Description of Work - Bayana Station - Improvement to various passenger amenities under Amrit Bharat station scheme. Approx. Cost - 73585903.88, Earnest Money - 517900.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 74/2023, Description of Work - Vikramgarh: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 34820840.13, Earnest Money - 324100.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 75/2023, Description of Work - Chamaahla: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 31564600.68, Earnest Money - 307800.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 76/2023, Description of Work - Bhawanji Mandl. Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 85990826.60, Earnest Money - 580000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 77/2023, Description of Work - Ramganj Mandi: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 48500369.06, Earnest Money - 392500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 78/2023, Description of Work - Sawai Madhopur: Improvement to various Passenger Amenities under Amrit Bharat Scheme. Approx. Cost - 165512010.66, Earnest Money - 977600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 79/2023, Description of Work - Jhalavar City: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 29441223.47, Earnest Money - 297200.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 80/2023, Description of Work - Baran - Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 9218858.26, Earnest Money - 611000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 81/2023, Description of Work - Garoth - Improvement to various passenger amenities under Amrit Bharat station scheme. Approx. Cost - 67060869.09, Earnest Money - 485300.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 82/2023, Description of Work - Chabra Gugor - Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 14159302.17, Earnest Money - 520800.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 83/2023, Description of Work - Shree Mahaveerji: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 25631363.40, Earnest Money - 278200.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 84/2023, Description of Work - Hindaun City: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 33323003.08, Earnest Money - 316600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023. Complete details are available in the E-tender notice uploaded on the railway website www.iirps.gov.in and also placed on the notice board of the Sr. Divisional Engineer (Coordination), DRM Office, West Central Railway Kota's office.**

Sr. Divisional Engineer (Coordination) WCR KOTA

कोरोना को है हराना, तो टीकाकरण जरूर करना

New Delhi

DISTRICT JUDGE JUNKS SAVE JOBS USA PLEA Spouses of H-1B visa holders can work in US

LALIT K JHA
Washington, March 30

A JUDGE IN the US has ruled that spouses of H-1B visa holders, a significantly large number of whom are Indians, can work in the country, in a big relief to foreign workers in the tech sector which has seen massive retrenchments.

The H-1B visa is a non-immigrant visa that allows US companies to employ foreign workers in speciality occupations that require theoretical or technical expertise. Technology companies depend on it to hire tens of thousands of employees each year from countries like India and China.

US District Judge Tanya Chutkan dismissed a lawsuit filed by Save Jobs USA, which had approached the court to dismiss the Obama-era regulation that gave employment authorisation cards to spouses of certain categories of H-1B visa holders.

Save Jobs USA is an organisation comprising IT workers who claim they lost their jobs to H-1B workers. Tech companies such as Amazon, Apple, Google, and Microsoft had opposed the lawsuit.

The US has so far issued nearly 1,00,000 work authorisations to spouses of H-1B workers.

In her order, Judge Chutkan said the primary contention of Save Jobs USA is that Congress has never granted the Department of Homeland Security authority to allow foreign nationals, like H-4 visa holders, to work during their stay in the US. But that contention runs headlong into the text of the Immigration and Nationality Act, decades of executive-branch practice and both

BIG RELIEF TO TECH WORKERS

■ US has so far issued nearly **1,00,000** work authorisations to spouses of H-1B workers

■ **H-1B visa** allows skilled foreign workers to come to the US and work for American companies



■ Amazon, Apple, Google, and Microsoft had opposed the Save Jobs USA lawsuit

■ Decision to provide relief to families who have been struggling to make ends meet

explicit and implicit congressional ratification of that practice.

The judge wrote that Congress has expressly and knowingly empowered the US government to authorise employment as a permissible condition of an H-4 spouse's stay in the US.

The fact that the federal government has had long-standing and open responsibility for authorising employment for similar visa classes further manifests Congress' approval of it exercising that authority, she said.

The Department of Homeland Security and its predecessors have authorised employment not just for students, but also for their spouses and dependents, Judge Chutkan wrote in the ruling.

Also, the Department of Homeland Security has long extended work authorisation to spouses of foreign government officials and spouses of employees or officers of international organisations, the

judge wrote as she dismissed the lawsuit.

Ajay Bhutoria, a prominent community leader and advocate for immigrant rights, applauded the court's decision to allow H-1B spouses to work and support their families. "With the court's decision to allow H-1B visa holders' spouses to work, thousands of families across the country will be able to breathe a little easier. This decision will provide much-needed relief to families who have been struggling to make ends meet and it will help ensure that these families can stay together and thrive," Bhutoria said.

The H-1B visa programme is designed to allow skilled foreign workers to come to the US and work for American companies. However, until recently, H-1B spouses were not allowed to work, which often placed a significant financial burden on families, he said.

Save Jobs USA said it is planning to appeal against the court ruling.

Big-5 biz groups must be dismantled: Acharya

PIYUSH SHUKLA
Mumbai, March 30

THE GROWING FOOTPRINT of the 'Big-5' industrial conglomerates in India appears to be feeding directly into keeping prices at a high level, said former Reserve Bank of India (RBI) deputy governor Viral Acharya, calling for breaking up of large industrial firms and their monopolies or oligopolies. The Big-5 corporates are: Reliance, Tata Group, Aditya Birla Group, Adani Group and Bharti Telecom.

"Whether done surgically or gracefully, it would be better to make India more competition friendly and less incumbent, especially less conglomerate, friendly. A significant benefit would be that even if the sub-groups remain among the largest companies in their respective sectors, they may lack the pricing power commanded by Big-5," Acharya said in a paper published for the Brookings Insti-



Viral Acharya

tutions, titled 'India at 75: Replete with Contradictions, Brimming with Opportunities, Saddled with Challenges'.

Acharya said the pricing power and overall market share of top five conglomerates in sales and assets have significantly risen over the last decade. "...private Top-5 groups evolved into the overall Top-5 across many non-financial sectors. At a disaggregated sectoral level too, the notable shift occurs around 2015-16 in several sectors, mostly traditional or capital-

intensive...but recently, also in newer sectors such as telecommunications," he said.

Starting in 2015, the Big-5 groups started acquiring larger share within the sectors where they were present. In particular, their share in total assets of the non-financial sectors rose from 10% in 1991 to nearly 18% in 2021, whereas the share of the next big-five corporates groups fell from 18% in 1992 to less than 9%. "In other words, Big-5 grew not just at the expense of the smallest firms, but also of the next largest firms," he said.

The growth of Big-5 conglomerates also appears to be driven partially by mergers and acquisitions (M&A), Acharya said. Even though the aggregate number of M&A deals has dropped since 2011, the share of M&A deals by the Big-5 has doubled from under 3% in 2015 to 6% in 2021, without such an increase being seen in the next five biggest groups.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/01/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55424PN2000PLC014353
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vithal Auto Lines N.H. No.9, AP Tembhum Ti, Madha, Solapur MH 413210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghurath Mahajan IBR Registration No. IBS/PA-002/IP-NO0048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Degril, Ganeshwala, Srinagad Road, Pune-411030, Maharashtra. Email: riteshmahajan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Degril, Ganeshwala, Srinagad Road, Pune-411030, Maharashtra. Email: indiansugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (84) of section 21, ascertained by the interim resolution professional	N/A Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/home/downloads N/A Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable] Submission of false or misleading proofs of claim shall attract penalties.	
Date: - 31.03.2023 Place: - Pune	S/d Mr. Ritesh R. Mahajan Interim Resolution Professional IBBI/PA-002/IP-NO0048/2017-18/10132 For Indian Sugar Manufacturing Company Limited (Under CIRP)

Mutual funds to focus on new products after debt fund blow

SIDDHANT MISHRA
Mumbai, March 30

FROM APRIL 1, new investors in debt funds will no longer get the indexation benefit for holding schemes for more than three years — something that has come as a blow to the ₹40-trillion mutual fund industry. No wonder, fund houses are going back to the drawing board in order to deal with the surprise move by the government last week. With the discontinuation of the indexation benefit to funds of over three-year duration set to hit 35% of the assets under management (AUM) under debt schemes, industry players say new products are the only way out.

Said Marzban Irani, CIO, fixed income, LIC MF: "While fixed deposits are considered safer, it requires a lock-in, with the interest taxable above ₹40,000. However, MFs are more liquid and are transparent, with disclosures on portfolio every 14 days."

"We may see the advent of new products such as balanced debt funds, or a hybrid fund with 35% allocation to equity/arbitrage, thus skewing it in favour of fixed income. There will be a focus on the tax angle as that's what attracts investors, even though investment products should be sold based on requirements and proper awareness," he added.

Innovation is the only way ahead, and fund managers will now have to don their creative hats and introduce products such as dynamic bond funds and conservative hybrid funds. Another senior executive at a fund house agrees, saying that investors could now tilt towards more actively managed open-ended schemes.

"This seems to be a balancing act by the government, by saying that income-only instruments should be treated as such. This was in view of the stress that the insurance sector was reeling under, following the tax on policies of above ₹5 lakh premium," said the MD and CEO of a fund house who did not wish to be named.



In the ₹39.5-trillion mutual fund (MF) industry, AUM of debt funds stands at close to ₹13 trillion. Of this pool, around ₹4.5 trillion is likely to feel the impact of the amendment to the Finance Bill passed last Friday.

"Fund houses, though smaller players than insurance firms, banks and pension funds in the medium-to-long duration bond market, are far more innovative. This industry launched the floating-rate funds in India," Kotak AMC's managing director Nilesh Shah had told *FE* in an earlier interview. He pointed out that while future flows are likely to take a hit in this category, there may not be an immediate change in AUM, given that there is now an incentive for investors to hold on to schemes and complete their entire tenure before they lose the indexation benefit.

Importantly, the amendment applies to gold funds and international funds as well. The MD and CEO cited above pointed out that investing in international funds is a different ball game, because of which the decision comes as a surprise.

Further, this clearly makes investing in sovereign gold bonds a more attractive proposition, with indexation no longer a boon. "It's expensive to hold the yellow metal in the physical form, so SGBs will be the clear answer. Gold ETFs will be taxed at the slab rate, which makes them unattractive. SGBs are backed by the government, providing the confidence of security."

According to some experts, tax shouldn't be the sole objective in making investment

decisions. Citing the example of ULIPs and endowment plans, fund managers say these plans are made attractive highlighting the tax benefits, but that's not the purpose, as investment decisions should be based on one's requirements and capacity.

"For investors, indexation provided an added advantage as it discouraged redemptions before three years. Now, people may book profits and exit before three years as there is no motivation to stay invested. The benefit should have remained at least till the debt market becomes as vibrant as the equity market," said the debt fund head.

After the passage of the Finance Bill, DP Singh, deputy MD and CBO of SBI MF, said with the proposed amendments, the overall ecosystem would get impacted, especially the non-banking financial company (NBFC) space.

Borrowing costs for NBFCs, as a result, are seen rising as there could be an increased dependency on banks, though the impact may be limited.

According to a report by Jefferies, with debt MFs funding at 10-11% of corporate bonds, corporate bond yields may inch up amid moderation in debt inflows. The report added that the preference for more liquid non-convertible debentures — owing to the uncertainty around the holding period for debt MF investors — could affect credit spreads.

Jefferies' estimates suggest MFs fund close to 15% of NBFCs' corporate bonds. As of February 2023, MFs' investment in NBFCs' corporate bonds (ex-PSU) stood at ₹2.5 trillion.

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PUBLIC ANNOUNCEMENT

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955

Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabalipuram Road, Thorapakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in, **Telephone:** +91 44 24963234 / 0333; **Contact Person:** Ravishankar B, Company Secretary and Compliance Officer; **E-mail:** compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
 IIFL SECURITIES IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds.ip@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	 MOTILAL OSWAL Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimtilah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds.ip@motilaloswal.com Website: www.motilaloswalgroup.com Investor grievance e-mail: motiapredressal@motilaloswal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	 SBICAPS SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds.ip@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Janardhan Wagle / Krithika Shetty SEBI registration number: INM000003531	 LINK Intime Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds.ip@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds.ip@linkintime.co.in Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

***In compliance with the proviso to Regulation 21A(1) and explanation (iii) to Regulation 21A(1) of the SEBI (Merchant Bankers) Regulations, 1992, Motilal Oswal Investment Advisors Limited will be involved only in the marketing of the Offer. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM to the Offer. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: March 30, 2023

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

For UPDATER SERVICES LIMITED
On behalf of the Board of Directors
S/d/
Ravishankar B
Company Secretary and Compliance Officer

financial.exp.epa.in

HYDERABAD

DISTRICT JUDGE JUNKS SAVE JOBS USA PLEA Spouses of H-1B visa holders can work in US

LALIT K JHA
Washington, March 30

A JUDGE IN the US has ruled that spouses of H-1B visa holders, a significantly large number of whom are Indians, can work in the country, in a big relief to foreign workers in the tech sector which has seen massive retrenchments.

The H-1B visa is a non-immigrant visa that allows US companies to employ foreign workers in speciality occupations that require theoretical or technical expertise. Technology companies depend on it to hire tens of thousands of employees each year from countries like India and China.

US District Judge Tanya Chutkan dismissed a lawsuit filed by Save Jobs USA, which had approached the court to dismiss the Obama-era regulation that gave employment authorisation cards to spouses of certain categories of H-1B visa holders.

Save Jobs USA is an organisation comprising IT workers who claim they lost their jobs to H-1B workers. Tech companies such as Amazon, Apple, Google, and Microsoft had opposed the lawsuit.

The US has so far issued nearly 1,00,000 work authorisations to spouses of H-1B workers.

In her order, Judge Chutkan said the primary contention of Save Jobs USA is that Congress has never granted the Department of Homeland Security authority to allow foreign nationals, like H-4 visa holders, to work during their stay in the US. But that contention runs headlong into the text of the Immigration and Nationality Act, decades of executive-branch practice and both

BIG RELIEF TO TECH WORKERS

■ US has so far issued nearly **1,00,000** work authorisations to spouses of H-1B workers

■ **H-1B visa** allows skilled foreign workers to come to the US and work for American companies



■ Decision to provide relief to families who have been struggling to make ends meet

■ Amazon, Apple, Google, and Microsoft had opposed the Save Jobs USA lawsuit



explicit and implicit congressional ratification of that practice.

The judge wrote that Congress has expressly and knowingly empowered the US government to authorise employment as a permissible condition of an H-4 spouse's stay in the US.

The fact that the federal government has had long-standing and open responsibility for authorising employment for similar visa classes further manifests Congress' approval of it exercising that authority, she said.

The Department of Homeland Security and its predecessors have authorised employment not just for students, but also for their spouses and dependents, Judge Chutkan wrote in the ruling.

Also, the Department of Homeland Security has long extended work authorisation to spouses of foreign government officials and spouses of employees or officers of international organisations, the

judge wrote as she dismissed the lawsuit.

Ajay Bhutoria, a prominent community leader and advocate for immigrant rights, applauded the court's decision to allow H-1B spouses to work and support their families. "With the court's decision to allow H-1B visa holders' spouses to work, thousands of families across the country will be able to breathe a little easier. This decision will provide much-needed relief to families who have been struggling to make ends meet and it will help ensure that these families can stay together and thrive," Bhutoria said.

The H-1B visa programme is designed to allow skilled foreign workers to come to the US and work for American companies. However, until recently, H-1B spouses were not allowed to work, which often placed a significant financial burden on families, he said.

Save Jobs USA said it is planning to appeal against the court ruling.

Big-5 biz groups must be dismantled: Acharya

PIYUSH SHUKLA
Mumbai, March 30

THE GROWING FOOTPRINT of the 'Big-5' industrial conglomerates in India appears to be feeding directly into keeping prices at a high level, said former Reserve Bank of India (RBI) deputy governor Viral Acharya, calling for breaking up of large industrial firms and their monopolies or oligopolies. The Big-5 corporates are: Reliance, Tata Group, Aditya Birla Group, Adani Group and Bharti Telecom.

"Whether done surgically or gracefully, it would be better to make India more competition friendly and less incumbent, especially less conglomerate, friendly. A significant benefit would be that even if the sub-groups remain among the largest companies in their respective sectors, they may lack the pricing power commanded by Big-5," Acharya said in a paper published for the Brookings Insti-



Viral Acharya

tutions, titled 'India at 75: Replete with Contradictions, Brimming with Opportunities, Saddled with Challenges'.

Acharya said the pricing power and overall market share of top five conglomerates in sales and assets have significantly risen over the last decade. "...private Top-5 groups evolved into the overall Top-5 across many non-financial sectors. At a disaggregated sectoral level too, the notable shift occurs around 2015-16 in several sectors, mostly traditional or capital-

intensive...but recently, also in newer sectors such as telecommunications," he said.

Starting in 2015, the Big-5 groups started acquiring larger share within the sectors where they were present. In particular, their share in total assets of the non-financial sectors rose from 10% in 1991 to nearly 18% in 2021, whereas the share of the next big-five corporates groups fell from 18% in 1992 to less than 9%. "In other words, Big-5 grew not just at the expense of the smallest firms, but also of the next largest firms," he said.

The growth of Big-5 conglomerates also appears to be driven partially by mergers and acquisitions (M&A), Acharya said. Even though the aggregate number of M&A deals has dropped since 2011, the share of M&A deals by the Big-5 has doubled from under 3% in 2015 to 6% in 2021, without such an increase being seen in the next five biggest groups.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/01/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35242PN2000PL014353
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vitthal Auto Lines N.H. No.9, A.P. Tembhum Ti, Madha, Solapur MH 413210 IN
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBB/PA-002/IP-NO0048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Dweigt, Ganeshwala, Sirnagad Road, Pune-411030, Maharashtra. Email: ritemahajan@ibbi.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Dweigt, Ganeshwala, Sirnagad Road, Pune-411030, Maharashtra. Email: indianugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (64) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads N/A
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on 23rd March, 2023. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: - 31.03.2023 Place: - Pune	S/d Mr. Ritesh R. Mahajan Interim Resolution Professional IBBI/PA-002/IP-NO0048/2017-18/10132 For Indian Sugar Manufacturing Company Limited (Under CIRP)

Mutual funds to focus on new products after debt fund blow

SIDDHANT MISHRA
Mumbai, March 30

FROM APRIL 1, new investors in debt funds will no longer get the indexation benefit for holding schemes for more than three years — something that has come as a blow to the ₹40-trillion mutual fund industry. No wonder, fund houses are going back to the drawing board in order to deal with the surprise move by the government last week. With the discontinuation of the indexation benefit to funds of over three-year duration set to hit 35% of the assets under management (AUM) under debt schemes, industry players say new products are the only way out.

Said Marzban Irani, CIO, fixed income, LIC MF: "While fixed deposits are considered safer, it requires a lock-in, with the interest taxable above ₹40,000. However, MFs are more liquid and are transparent, with disclosures on portfolio every 14 days."

"We may see the advent of new products such as balanced debt funds, or a hybrid fund with 35% allocation to equity/arbitrage, thus skewing it in favour of fixed income. There will be a focus on the tax angle as that's what attracts investors, even though investment products should be sold based on requirements and proper awareness," he added.

Innovation is the only way ahead, and fund managers will now have to don their creative hats and introduce products such as dynamic bond funds and conservative hybrid funds. Another senior executive at a fund house agrees, saying that investors could now tilt towards more actively managed open-ended schemes.

"This seems to be a balancing act by the government, by saying that income-only instruments should be treated as such. This was in view of the stress that the insurance sector was reeling under, following the tax on policies of above ₹5 lakh premium," said the MD and CEO of a fund house who did not wish to be named.



In the ₹39.5-trillion mutual fund (MF) industry, AUM of debt funds stands at close to ₹13 trillion. Of this pool, around ₹4.5 trillion is likely to feel the impact of the amendment to the Finance Bill passed last Friday.

"Fund houses, though smaller players than insurance firms, banks and pension funds in the medium-to-long duration bond market, are far more innovative. This industry launched the floating-rate funds in India," Kotak AMC's managing director Nilesh Shah had told FE in an earlier interview. He pointed out that while future flows are likely to take a hit in this category, there may not be an immediate change in AUM, given that there is now an incentive for investors to hold on to schemes and complete their entire tenure before they lose the indexation benefit.

Importantly, the amendment applies to gold funds and international funds as well. The MD and CEO cited above pointed out that investing in international funds is a different ball game, because of which the decision comes as a surprise.

Further, this clearly makes investing in sovereign gold bonds a more attractive proposition, with indexation no longer a boon. "It's expensive to hold the yellow metal in the physical form, so SGBs will be the clear answer. Gold ETFs will be taxed at the slab rate, which makes them unattractive. SGBs are backed by the government, providing the confidence of security."

According to some experts, tax shouldn't be the sole objective in making investment

decisions. Citing the example of ULIPs and endowment plans, fund managers say these plans are made attractive highlighting the tax benefits, but that's not the purpose, as investment decisions should be based on one's requirements and capacity.

"For investors, indexation provided an added advantage as it discouraged redemptions before three years. Now, people may book profits and exit before three years as there is no motivation to stay invested. The benefit should have remained at least till the debt market becomes as vibrant as the equity market," said the debt fund head.

After the passage of the Finance Bill, DP Singh, deputy MD and CBO of SBI MF, said with the proposed amendments, the overall ecosystem would get impacted, especially the non-banking financial company (NBFC) space.

Borrowing costs for NBFCs, as a result, are seen rising as there could be an increased dependency on banks, though the impact may be limited.

According to a report by Jefferies, with debt MFs funding at 10-11% of corporate bonds, corporate bond yields may inch up amid moderation in debt inflows. The report added that the preference for more liquid non-convertible debentures — owing to the uncertainty around the holding period for debt MF investors — could affect credit spreads.

Jefferies' estimates suggest MFs fund close to 15% of NBFCs' corporate bonds. As of February 2023, MFs' investment in NBFCs' corporate bonds (ex-PSU) stood at ₹2.5 trillion.

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PUBLIC ANNOUNCEMENT

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955

Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabalipuram Road, Thorajakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in, **Telephone:** +91 44 24963234 / 0333; **Contact Person:** Ravishankar B, Company Secretary and Compliance Officer; **E-mail:** compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS", AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS"). THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
 IIFL SECURITIES IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds.ip@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	 MOTILAL OSWAL Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimtilah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds.ip@motilaloswal.com Website: www.motilaloswalgroup.com Investor grievance e-mail: moiapredressal@motilaloswal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	 SBICAPS SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds.ip@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Janardhan Wagle / Krihika Shetty SEBI registration number: INM000003531	 LINK Intime Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds.ip@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds.ip@linkintime.co.in Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

***In compliance with the proviso to Regulation 21A(1) and explanation (iii) to Regulation 21A(1) of the SEBI (Merchant Bankers) Regulations, 1992, Motilal Oswal Investment Advisors Limited will be involved only in the marketing of the Offer. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM to the Offer. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **UPDATER SERVICES LIMITED**
On behalf of the Board of Directors
S/d/
Ravishankar B
Company Secretary and Compliance Officer

Place: Chennai
Date: March 30, 2023

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

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EASTERN RAILWAY

E - Tender Notice No.: HWH-VI-01 OF 2022-23 (Open), Dated: 29.03.2023. E-tender is invited by Dy. Chief Engineer / Construction-VI/Eastern Railway/Howrah, 371, Telkalghat, (1st floor), Near Howrah Rail Museum, Howrah - 711101 for the following works: **Name of Work:** Maintenance and other Ancillary work of P-Way Track, Point & Crossing from Station Chowrigacha (Including) to Bazarsau(Including) in connection with Azimganj - Bazarsau Doubling project. **Tender Value :** Rs. 4924428.00. **Cost of Tender Document :** Nil. **Earnest Money:** Rs. 98500.00. **Completion Period:** 06 (Six) Months. **Date & Time of Opening of Tender:** 28.04.2023 at 15.00hrs. The tender documents and other details can be obtained from the website www.ireps.gov.in. The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers are not allowed against this tender and any manual offer if received, shall not be accepted and will be summarily rejected. **(CON-123/2022-23)** Tender Notice are also available at website: www.indianrailways.gov.in/www.ireps.gov.in

Follow us at: @EasternRailway @easternrailwayheadquarter

Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Regional Director, Eastern Region, Kolkata

In the matter of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014

Notice is hereby given to the General Public that the Company proposes to make an application to the Registrar of Companies, Eastern Region, Kolkata under the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 for the following works: **Name of Work:** Maintenance and other Ancillary work of P-Way Track, Point & Crossing from Station Chowrigacha (Including) to Bazarsau(Including) in connection with Azimganj - Bazarsau Doubling project. **Tender Value :** Rs. 4924428.00. **Cost of Tender Document :** Nil. **Earnest Money:** Rs. 98500.00. **Completion Period:** 06 (Six) Months. **Date & Time of Opening of Tender:** 28.04.2023 at 15.00hrs. The tender documents and other details can be obtained from the website www.ireps.gov.in. The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers are not allowed against this tender and any manual offer if received, shall not be accepted and will be summarily rejected. **(CON-123/2022-23)** Tender Notice are also available at website: www.indianrailways.gov.in/www.ireps.gov.in

M R TEX PRIVATE LIMITED

Regd. Office: P-9, SHIBTOLLA STREET, 4TH FLOOR, KOLKATA-700007

Notice is hereby given to the General Public that the Company proposes to make an application to the Registrar of Companies, Eastern Region, Kolkata under the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 for the following works: **Name of Work:** Maintenance and other Ancillary work of P-Way Track, Point & Crossing from Station Chowrigacha (Including) to Bazarsau(Including) in connection with Azimganj - Bazarsau Doubling project. **Tender Value :** Rs. 4924428.00. **Cost of Tender Document :** Nil. **Earnest Money:** Rs. 98500.00. **Completion Period:** 06 (Six) Months. **Date & Time of Opening of Tender:** 28.04.2023 at 15.00hrs. The tender documents and other details can be obtained from the website www.ireps.gov.in. The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers are not allowed against this tender and any manual offer if received, shall not be accepted and will be summarily rejected. **(CON-123/2022-23)** Tender Notice are also available at website: www.indianrailways.gov.in/www.ireps.gov.in

BEFORE THE RESERVE BANK OF INDIA

Kolkata Overseas

Notice is hereby given to the General Public that the Jamini Trading Private Limited (CIN : U51909WB1994PT004463) being the Non-Banking Financial Company incorporated under the Companies Act, 1956 having its registered office situated at 67, New Seal Lane, Howrah-711101, West Bengal proposes to make an application before the Reserve Bank of India, Kolkata Overseas seeking duplicate Certificate of Registration as the original one issued by Reserve Bank of India on 25.03.2023 bearing number: B-05.03635 has been lost and misplaced.

Further, with respect to the above matter, a General Dary (GD) has been lodged with Howrah Police Station on 18th day of March, 2023.

For and on behalf of the Applicant
Jamini Trading Private Limited

Sd/-
Rahul Agarwal
Date: 31.03.2023 Whole Time Director
Place: Howrah DIN: 06703567

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see 'History and Certain Corporate Matters' on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U74140TN2003PLC051955

Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabaliapuram Road, Thoraipakkam, Chennai - 600 097, Tamil Nadu, India

Website: www.uds.in; Telephone: +91 44 24963234 / 0333; Contact Person: Ravishankar B, Company Secretary and Compliance Officer; E-mail: compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNANDANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IIA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMs, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

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Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled 'Capital Structure' beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled 'History and Certain Corporate Matters' on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS

IIFL SECURITIES IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds ipo@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	MOTILAL OSWAL Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds ipo@motilaloswal.com Website: www.motilaloswalgroup.com Investor grievance e-mail: moiapredressal@motilaloswal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	SBICAPS SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds ipo@sbicaps.com Website: www.sbicaps.com Investor grievance e-mail: investor.relations@sbicaps.com Contact person: Janardhan Wagle / Krithika Shetty SEBI registration number: INM000003531
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REGISTRAR TO THE OFFER

LINK Intime
Link Intime India Private Limited
C-101, 247 Park, 1st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India
Telephone: +91 810 811 4949
E-mail: uds ipo@linkintime.co.in
Website: www.linkintime.co.in
Investor grievance e-mail: uds ipo@linkintime.co.in
Contact person: Shanti Gopalkrishnan
SEBI registration number: INR000004058

Place: Chennai
Date: March 30, 2023

For UPDATER SERVICES LIMITED
On behalf of the Board of Directors
Sd/-
Ravishankar B
Company Secretary and Compliance Officer

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. IFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iflcap.com, www.motilaloswalgroup.com and www.sbicaps.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in 'offshore transactions' as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

IndusInd Bank

3A Upper Wood Street Branch, 1st Floor, Savitri Tower, Kolkata - 700017

PUBLIC NOTICE
(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from IndusInd Bank Limited (IBL), their loan accounts have been classified as Non-Performing Assets on 5th September 2022 in the books of the Bank as per RBI guidelines thereto. Thereafter, Bank has issued demand notice on 27-03-2023 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known address of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount of Rs. 39,19,291.00/- (Rupees Thirty Nine Lakhs Nineteen Thousand Two Hundred Ninety One Only/-) as on 28th February 2023 together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notice. However, the service of the said demand notice was not conclusive and therefore the service is being done by the undersigned by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No.	Names and address of borrowers
1	M/S TARARAMA ENTERPRISE 157 PURBA DIGANTA, 16A, 3RD FLOOR, SANTOSH PUR, KOLKATA- 700025, WEST BENGAL
2	MR. BIVAS DAS 157 PURBA DIGANTA, 16A, 3RD FLOOR, SANTOSH PUR, KOLKATA- 700025, WEST BENGAL
3	MRS. RENU DAS 157 PURBA DIGANTA, 16A, 3RD FLOOR, SANTOSH PUR, KOLKATA- 700025, WEST BENGAL

Description of secured assets

Primary: Hypothecation of the entire current assets of the firm comprising, inter alia, of the stocks of raw material, work in progress, finished goods, receivables, book debts and other assets.

Collateral:

- All that self contained flat measuring about 305 Sq. Ft. more or less on the 3rd Floor on the southern side of the building lying and situated at Premises No. 157, Purba Diganta, P.S.-Survey Park, Kolkata-700075
- The details of the property are more specifically described in Deed of Conveyance being NO 06276 of 2016 executed on 20.08.2016 in the name of Mr. Bivas Das.
- All that residential flat no. G1 on the Ground Floor of the building measuring about 670 Sq. Ft. super built up area (540 Sq. Ft. built up area) lying and situated at Municipal Premises No. 103, Purba Diganta, P.S.- Survey Park, Kolkata-700075
- The details of the property are more specifically described in Deed of Conveyance being NO 190104309 of 2018 executed on 08.06.2018 in the name of Mr. Bivas Das.
- All that self contained flat measuring about 345 Sq. Ft. more or less on the Ground Floor of the building lying and situated at Premises No. 157, Purba Diganta, P.S.- Survey Park, Kolkata-700075
- The details of the property are more specifically described in Deed of Conveyance being NO 06277 of 2016 executed on 20.08.2016 in the name of Mr. Bivas Das.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of publication of this notice, the outstanding amount of Rs. 39,19,291.00/- together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down in section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of IBL together with all costs, charges and expenses incurred by IBL are tendered to IBL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by IBL, and no further step shall be taken by IBL for transfer or sale of that secured asset

Date : 31.03.2023
Place : Kolkata

Sd/-
Authorized Officer
IndusInd Bank Ltd.

M R EMPORIUM PRIVATE LIMITED

Regd. Office: P-9, SHIBTOLLA STREET 4TH FLOOR, KOLKATA-700007

Notice is hereby given to the General Public that the Company proposes to make an application to the Registrar of Companies, Eastern Region, Kolkata under the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 for the following works: **Name of Work:** Maintenance and other Ancillary work of P-Way Track, Point & Crossing from Station Chowrigacha (Including) to Bazarsau(Including) in connection with Azimganj - Bazarsau Doubling project. **Tender Value :** Rs. 4924428.00. **Cost of Tender Document :** Nil. **Earnest Money:** Rs. 98500.00. **Completion Period:** 06 (Six) Months. **Date & Time of Opening of Tender:** 28.04.2023 at 15.00hrs. The tender documents and other details can be obtained from the website www.ireps.gov.in. The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers are not allowed against this tender and any manual offer if received, shall not be accepted and will be summarily rejected. **(CON-123/2022-23)** Tender Notice are also available at website: www.indianrailways.gov.in/www.ireps.gov.in

For and on behalf of the Applicant
M R EMPORIUM PRIVATE LIMITED

Sd/-
[NITESH JAIN]
Date: 30.03.2023
Place: Kolkata DIN NO.: 00454763

M R BUSINESS PRIVATE LIMITED

Regd. Office: P-9, SHIBTOLLA STREET 4TH FLOOR, KOLKATA-700007

Notice is hereby given to the General Public that the Company proposes to make an application to the Registrar of Companies, Eastern Region, Kolkata under the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 for the following works: **Name of Work:** Maintenance and other Ancillary work of P-Way Track, Point & Crossing from Station Chowrigacha (Including) to Bazarsau(Including) in connection with Azimganj - Bazarsau Doubling project. **Tender Value :** Rs. 4924428.00. **Cost of Tender Document :** Nil. **Earnest Money:** Rs. 98500.00. **Completion Period:** 06 (Six) Months. **Date & Time of Opening of Tender:** 28.04.2023 at 15.00hrs. The tender documents and other details can be obtained from the website www.ireps.gov.in. The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers are not allowed against this tender and any manual offer if received, shall not be accepted and will be summarily rejected. **(CON-123/2022-23)** Tender Notice are also available at website: www.indianrailways.gov.in/www.ireps.gov.in

For and on behalf of the Applicant
M R BUSINESS PRIVATE LIMITED

Sd/-
[NITESH JAIN]
Date: 30.03.2023
Place: Kolkata DIN NO.: 00454763

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/07/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15244PN2000PLC143553
5. Address of the registered office and principal office (if any) of corporate debtor	C/o Vethal Auto Lines N.H. No. 9, AP Tembhumti Tq, Madha, Solapur MH 413200 IN
6. Insolvency commencement date in respect of corporate debtor	The Honble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was released on 29th March, 2023.
7. Estimated date of closure of insolvency resolution process	19th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBB/IBA-002/IBA-00048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Degrif, Ganeshmola, Sinhagad Road, Pune-411030, Maharashtra. E-mail: riteshmahajanc@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Degrif, Ganeshmola, Sinhagad Road, Pune-411030, Maharashtra. E-mail: indiansugarcirp@gmail.com
11. Last date for submission of claims	12th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as notified by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on **23rd March, 2023**. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before **12th April, 2023** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.03.2023
Place: Pune

Sd/-
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/IBA-002/IBA-00048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

FORM NO. NCLT. 3A
Advertisement detailing petition BEFORE THE HONBLE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH

Company Petition (CAA) No. 15/KB/2023
Connected with
Company Application (CAA) No. 142/KB/2022
In the matter of:
The Companies Act, 2013;

Notice of Petition

An application under Sections 230 to 232 of the said Act: In the matter of:

1. Adia Tracom Private Limited
2. Anapack Dealtrade Private Limited
3. BenefitsPlus Media Private Limited
4. Debanjali Dealtrade Private Limited
5. Krishna Futurate Private Limited
6. Navotesh Exim Private Limited
7. Nirmalkunj Tracom Private Limited
8. Rajesh Dealtrade Private Limited
9. Shew Merchandise Private Limited
10. Shivamvini Distributors Private Limited
11. Shyamal Dealtrade Private Limited

.....Petitioner(s)

A Petition under sections 230 to 232 of the Companies Act, 2013, for confirmation and sanction of the Scheme of Amalgamation of Adia Tracom Private Limited (Transferor Company No. 1), Anapack Dealtrade Private Limited (Transferor Company No. 2), BenefitsPlus Media Private Limited (Transferor Company No. 3), Debanjali Dealtrade Private Limited (Transferor Company No. 4), Krishna Futurate Private Limited (Transferor Company No. 5) Navotesh Exim Private Limited (Transferor Company No. 6), Nirmalkunj Tracom Private Limited (Transferor Company No. 7), Rajesh Dealtrade Private Limited (Transferor Company No. 8), Shew Merchandise Private Limited (Transferor Company No. 9), Shivamvini Distributors Private Limited (Transferor Company No. 10) and Shyamal Dealtrade Private Limited (Transferor Company No. 11) with MKJ Enterprises Limited (Transferee Company No. 1) was presented by the Petitioner(s) on February 21, 2023 and admitted on March 23, 2023, and the said petition is fixed for hearing before the Kolkata Bench of the National Company Law Tribunal at Kolkata on April 28, 2023. Any person desirous of supporting or opposing the said petition should send to the Petitioner's Advocate, notice of his intention, signed by him or his Advocate, with his name and address, so as to reach the Petitioner's Advocate not later than 7 days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
Dated: 30th day of March, 2023
Pitha Basu
Advocate
C/o. Choudhury's Law Offices
Advocates
For the petitioners, abovesaid
Niccso House, 3rd Floor
2 Hare Street, Kolkata 700 001

For All Advertisement Booking

Call : 033- 6604 3800

Kolkata

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN SUGAR MANUFACTURING COMPANY LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Indian Sugar Manufacturing Company Limited (Under CIRP)
2. Date of incorporation of corporate debtor	07/03/2000
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune) U15242APN2000PL0014363
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	C/o Vithal Auto Lines N.H. No.9, AP Tembhuji Tq. Madha, Solapur MH 413210 IN
5. Address of the registered office and principal office (if any) of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 23rd March, 2023. Copy of the Order was received on 29th March, 2023.
6. Insolvency commencement date in respect of corporate debtor	19th September, 2023
7. Estimated date of closure of insolvency resolution process	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/IPA-002/IP-NO0048/2017-18/10132. Email: riteshmahajan@gmail.com
8. Name and registration number of the insolvency professional acting as interim resolution professional	B-203 Deogiri, Ganeshnagar, Srinagar Road, Pune-411030, Maharashtra. Email: riteshmahajan@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Deogiri, Ganeshnagar, Srinagar Road, Pune-411030, Maharashtra. Email: riteshmahajan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Not Applicable
11. Last date for submission of claims	Not Applicable
12. Closes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indian Sugar Manufacturing Company Limited on **23rd March, 2023**. The creditors of Indian Sugar Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before **12th April, 2023** to the interim resolution professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no. 13 to act as authorised representative of the class in Form CA. (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 31.03.2023
Place: - Pune

S/d
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/IPA-002/IP-NO0048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)

THE DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction - Part of Uttar Pradesh)
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007, Ph.: 0522-4091208

DRC No. 1459/2018
NOTICE FOR SETTING A SALE PROCLAMATION
(Under Rule 48 of the second Schedule to the Income Tax Act 1961 read with Section 29 of the RDBDFI Act 1993)

PUNJAB & SIND BANK C.H. BANK
(Branch, Sohraam, Unnao) VERSUS

Smt. Rimple Singh & OthersD To,

- Smt. Rimple Singh W/o Shri Raman Kumar Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.
- Shri Raman Kumar Singh S/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.
- Shri Gorakhnath Das S/o Shri Jagannath Das, R/o: 350/59/165/3, Sohapuram, Rajaji Puram Lucknow.
- Shri Ramesh Verma S/o Shri Ganga Ram Verma, R/o: 555 KHA/A 138, Bhola Khara, Lucknow 226017.
- Ms Anshu Kumari D/o Shri Munshi Singh, R/o: 333, Adarshnagar Neelmatha, cantt, Lucknow 226002.

Where as in Execution of certificate No. 1459/2018 LKO drawn up by the Presiding Officer, Debts Recovery Tribunal, Lucknow the under mentioned immovable property. You are hereby informed that the has been fixed for drawing up the proclamation of sale and setting the terms thereof, you are requested to bring to the notice of the undersigned any encumbrances charges, claims or liabilities attaching to the said properties or any portion thereof.

SPECIFICATION OF MORTGAGED PROPERTY
House No. 5 B/A 39, sector 5B, Vrindavan Yojna, I, Ward Ibrahimpur, Near IGNU v Vrindawan Lucknow, Boundary wall Complete Are 42.34 42.34 Sq. Mtr.

East : House No. 5 B/A-40
West : House of Jagdev
North : House of Murari
South : Road 6.00 Mt wide

Owned by Smt. Rimple Singh w/o Shri. Raman Kumar Singh (judgement debtor no.1)
You are Directed to appear before the under signed on 25.04.2023 at 11.00 A.M. to take Notice of the date of be fixed for settling term of proclamation of sale.
Given under my hand and seal at Lucknow on 27th March, 2023.

Recovery Officer-I
Debt Recovery Tribunal, Lucknow.

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Nerul, Gujarat-362 266.
Corporate Office: 10th Floor, R Teck Park, Aircon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (S4 of 2002) and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest Enforcement Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt	Description of Immovable Property (Properties Mortgaged)	Possession Notice
1.	M/s Imax Technology, Prop: Mr. Ejaz Anwar Mr. Ejaz Anwar, S. Sayma Loan Account No. ABFLNWD5B000135616	DN Date : 20-Jan-2023 Rs. 20,16,488.06/- as on 12-Jan-2023	All That Piece And Parcel Of Property Old House No. 255/96 New House No. 655/90 Situated At Khudri Rakabganj, Lucknow Admeasuring 95.167 Sq. Mt. As Bounded- East - House Of Shyamal, West - House Of Dhurpatark, North - Possession House Of Mishrial, South - 10 Fl. Wide Rasta.	29-Mar-23 (Symbolic Possession)

Place : Lucknow Sd/ Authorised Officer
Date : 31.03.2023 Aditya Birla Finance Limited

pn Housing
Finance Limited
Ghar Ki Baat

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Phones : 011-23357171, 23357172, 23705414, Website : www.pnhousing.com
BRANCH OFFICE : OFFICE NO. 6-B, FIRST FLOOR, NEEL EMPRESS CHSL, PLOT NO.92-93, SECTOR 1/5, NEAR HDFC CIRCL, NEW PANVEL, MAHARASHTRA - 410206

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand Notice U/s 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Panvel Branch office situated at Office No. 6-B, First Floor, Neel Empress Chsl, Plot No.92-93, Sector 1/5, Near HDFC Circle, New Panvel, Maharashtra - 410206. The said Demand Notice issued by our Authorized Officers to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank Guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principal, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors.

Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Act and Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

uds
UPDATER SERVICES LIMITED

Our Company was incorporated in Chennai, Tamil Nadu as 'Updater Services Private Limited' pursuant to a certificate of incorporation dated November 13, 2003 issued by the RoC, upon the conversion of 'Updater Services', a partnership firm, into a private limited company, in accordance with the provisions of Part IX of the Companies Act, 1956. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on February 22, 2022, and consequently, the name of our Company was changed to 'Updater Services Limited', and a fresh certificate of incorporation dated March 24, 2022 was issued to our Company by the RoC. For further details of change in the name and registered and corporate office of our Company, see "History and Certain Corporate Matters" on page 233 of the Draft Red Herring Prospectus dated March 29, 2023 ("DRHP").

Corporate Identity Number: U71440TN2003PLC051955
Registered and Corporate Office: No. 2/302-A, UDS Salai, Off Old Mahabalaipuram Road, Thorapakkam, Chennai - 600 097, Tamil Nadu, India
Website: www.uds.in; Telephone: +91 44 24963234 / 0333; Contact Person: Ravishankar B. Company Secretary and Compliance Officer; E-mail: compliance.officer@uds.in

THE PROMOTERS OF OUR COMPANY ARE RAGHUNADANA TANGIRALA AND SHANTHI TANGIRALA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UPDATER SERVICES LIMITED ("OUR COMPANY") OR THE "ISSUER" FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 13,300,000 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING UP TO 6,650,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TANGI FACILITY SOLUTIONS PRIVATE LIMITED (THE "PROMOTER GROUP SELLING SHAREHOLDER"), UP TO 1,330,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - II AND UP TO 5,320,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA BUSINESS EXCELLENCE FUND - IIA (TOGETHER, THE "INVESTOR SELLING SHAREHOLDERS"), AND ALONG WITH THE PROMOTER GROUP SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS"). THE OFFER WILL CONSTITUTE [●] OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES OR ANY OTHER SECURITIES OF THE COMPANY AS MAY BE PERMISSIBLE, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW, TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 800.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID / OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion of the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which all location is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which (i) one-third shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million, and (ii) two-thirds shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders), and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid bids being received from them at or above the Offer Price. All Bidders, other than the Anchor Investors, are mandatorily required to participate in this Offer only through an Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 587 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 29, 2023, with the Securities and Exchange Board of India ("SEBI") on March 30, 2023.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be available for public comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMS"), i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and to the Company Secretary and Compliance Officer of our Company and/or the BRLMS at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMS on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled "Capital Structure" beginning on page 94 of the DRHP. The liability of members of our Company is limited.

For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 233 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
IIFL SECURITIES	Motilal Oswal Investment Advisors	SBI CAPITAL MARKETS	LINK Intime
IIFL Securities Limited 10 th Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: uds.ipof@iiflcap.com Website: www.iiflcap.com Investor grievance e-mail: ig.ub@iiflcap.com Contact person: Mukesh Garg / Pawan Jain SEBI registration number: INM000010940	Motilal Oswal Investment Advisors Limited*** Motilal Oswal Tower, Rahimtilah Sayani Road, Opposite Parel ST Depot Prabhadevi, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 7193 4380 E-mail: uds.ipof@motilaloswal.com Website: www.motilaloswalgroup.com Investor grievance e-mail: moaipredressal@motilaloswal.com Contact person: Ritu Sharma SEBI registration number: INM000011005	SBI Capital Markets Limited 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Telephone: +91 22 4006 9807 E-mail: uds.ipof@sbicap.com Website: www.sbicap.com Investor grievance e-mail: investor.relationships@sbicap.com Contact person: Janardhan Wagle / Krithika Shetty SEBI registration number: INM000003531	Link Intime India Private Limited C-101, 247 Park, 1 st Floor, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: uds.ipof@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: uds.ipof@linkintime.co.in Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

***In compliance with the proviso to Regulation 21A(1) and explanation (iii) to Regulation 21A(1) of the SEBI (Merchant Bankers) Regulations, 1992, Motilal Oswal Investment Advisors Limited will be involved only in the marketing of the Offer. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM to the Offer. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: March 30, 2023

FOR UPDATER SERVICES LIMITED
On behalf of the Board of Directors Sd/
Ravishankar B
Company Secretary and Compliance Officer

UPDATER SERVICES LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP with SEBI, on March 30, 2023. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMS, i.e. IIFL Securities Limited, Motilal Oswal Investment Advisors Limited and SBI Capital Markets Limited at www.iiflcap.com, www.motilaloswalgroup.com and www.sbicap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

CFM
Asset Reconstruction Pvt. Ltd.

CFM Asset Reconstruction Private Limited
Corporate Office: 1st Floor, Wakefield House, Sprought Road, Ballard Estate, Mumbai 400 038, India

Registered Office: Block no. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad-380051. Email: info@cfmarc.in, Phone: +91-22 49703233 (Board Line) CIN: U67100GJ2015PTC083994

SYMBOLIC POSSESSION NOTICE

Whereas, Agrivive Finserv Ltd. (formerly known as Star Agri Finance Ltd.) has vide a Deed of Assignment dated 30/11/2021 assigned in favor of CFM Asset Reconstruction Pvt Ltd. (CFM-ARC), inter alia, the debt due and payable by you along-with all its right, title interests, benefits, in respect of your captioned loan accounts along with the underlying security and security interest created in respect of immovable property for repayment of the debt. The undersigned being the Authorized officer of CFM ARC acting in its capacity as Trustee of CFMARC Trust-90, and exercises of powers conferred under the Section 13(12) of the Act read with rule 9 of the security Interest(Enforcement) Rules, 2002 Issued Demand Notice dated 04-10-2022 under section 13 (2) of the Act, calling upon the following borrower(s) Co-borrower(s) and Mortgagors, to repay the amounts mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount notice is hereby given to the borrowers/Co-borrowers and Mortgagors and the public in general that the undersigned being the Authorized officer of Pegasus ARC has taken Symbolic Possession of the property described herein below in exercise of powers conferred on her under sub section (4) of Section 13 of the said read with rule 9 of the security interest (Enforcement) Rules, 2002.

Sr No.	Loan Account Number(s)	Name & Address of Borrower & Co-Borrower	Name & Address of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount/O/s as on date Demand Notice
1	HOU/ PNVL/ 0722/ 1017630	Santosh Singh (Borrower) Address-2313213 Village Pachewara Post Aurai, Auraiya, Uttar Pradesh - 221301, India, Chanda Devi (Co-borrower) Address-Flat No A 402 Plot No 53 Sector 16, Sunrise Bldg B.O.: Panvel Kamotha, Mumbai Raigad, Navi Mumbai, Maharashtra-410209, India	N/A	Flat No 302, 3rd Floor A Wing, Nobel Residency, At Village Mamadapur, Neral, Karjat, Raigad, Maharashtra, India, 410101	17.01.2023	Rs. 22,90,513.38

PLACE:- PANVEL, DATE:- 30.03.2023 Sd/ - AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

Name of The Borrower(s) Co-Borrower(s)/Loan Account Number	Demand Notice Date & Amount	Date of Symbolic Possession
1. MR. NARENDER S/O JOGA RAM (Borrower/ mortgagor)	14.10.2022 Rs. 20,54,779.00/- (Rupees Twenty Lakh Fifty Four Thousand Seven Hundred and Seventy Nine Only) due as on 26-SEPTEMBER-2022	27.03.2023
2. Mrs PUNEET W/O NARENDER SINGH (co-borrower)		

DESCRIPTION OF SECURED ASSET (IMMOVABLE PROPERTY): ALL THAT PIECE AND PARCEL OF LAND ADM 257 13 SQ YDS THE ENTIRE STRUCTURE CONSTRUCTED TO BE CONSTRUCTED THERE ON SITUATED AT H NO 128 UPU SUNDERPUR PO PALWAL TEHSIL THANESAR PROPERTY HOUSE. COMPRISE IN KHEWAT NO 109/140 KHATAUNI NO 114, MAROBANS, KHASRA NO 37(0-17) ITS 1/2 SHARE THAT IS 81/2 MARLE SITUATED AT VILLAGE SUNDERPUR TEHSIL THANESAR DISTT KURUSHRETRA MEASURING 81/2 MARLE (APPROX) (DIMENSIONS AS PER DEED)

The borrower/s are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PARPL. Any person who contravenes of abets contravention of the provisions of the Act or Act may be deemed thereunder, Shall be liable for imprisonment and/or penalty as provided under the Act.

CFM Asset Reconstruction Pvt.Ltd.
Authorized Officer
Date: 31/03/2023
Place: KURUSHRETRA (Acting in its Capacity as Trustee of CFMARC Trust-90)

WEST CENTRAL RAILWAY CIVIL ENGINEERING

Tender Notice No.-W.623/15 Date: 27.03.2023

Sr. Divisional Engineer (Coordination), West Central Railway, Kota for and on behalf of President of union of India invites following open E-Tenders. **Tender No. - 59/2023 R. Description of Work - SWM- Upgradation by conversion of 12 type I quarter into 6 type II quarter by providing basic amenities (12 units Type-I into 6 unit Type II Qtrs). Approx. Cost - 4591974.89, Earnest Money- 918000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 60/2023, Description of Work - Kota-Chittor Section: Construction of 3-new bridges of 1.20x1.37m, 1.20x2.00m & 1.20x2.00m size precast RCC box by cut & cover method at km: 34/19-20, 37/14-15 & 40/14-15 respectively for canal crossing between BUDI,SNAR stations under the jurisdiction of ADEN/Cota. Approx. Cost - 11721968.69, Earnest Money- 208600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 61/2023, Description of Work - Sawai Madhopur : Provision of boundary wall to avoid encroachment under ADEN/SWM. Approx. Cost - 22520361.43, Earnest Money- 262600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 62/2023, Description of Work - Keshorai patan- Raising to High level (P/land PF 2). Approx. Cost - 36086854.08, Earnest Money- 330400.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 63/2023 R, Description of Work - Rohalkhurd - Supply of clean potable water at Rohalkhurd (For 730days). Approx. Cost - 512153.40, Earnest Money- 10300.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 64/2023 R, Description of Work - NAD-KOTA Section: Strengthening of sub-structure & super- structure of various bridges under the jurisdiction of ADEN/SZG & ADEN/RMA. Approx. Cost - 22294217.25, Earnest Money- 261500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 18.04.2023, Tender No. - 65/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Bharatpur, Hindua City and Shree Mahaveerji station of Kota Division under Amrit Bharat station scheme. Approx. Cost - 343689194.36, Earnest Money- 1868500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 66/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Gangapur City and Sawaimadhopur station of Kota Division under Amrit Bharat station scheme. Approx. Cost - 228449497.89, Earnest Money- 1292300.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 67/2023, Description of Work - Provision of 12.0 m wide Foot Over Bridge (FOB) connecting all platforms at Ramganj Mandi and Bhawani Mandi stations of Kota Division under Amrit Bharat station scheme. Approx. Cost - 228319788.12, Earnest Money- 1291600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 68/2023, Description of Work - Shamgath: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 37207033.94, Earnest Money- 336000.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 69/2023, Description of Work - BUNDI: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 63076230.61, Earnest Money- 465400.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 70/2023, Description of Work - Gargapur City: Improvement to various Passenger Amenities under Amrit Bharat station scheme. Approx. Cost - 67726887.72, Earnest Money- 488600.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.04.2023, Tender No. - 71/2023, Description of Work - Bharatpur Station: Improvement to various Passenger Amenities under Amrit Bharat Station Scheme. Approx. Cost - 101096385.20, Earnest Money- 655500.00, Last date & Time of submission of tender - 15:30 Hrs. On date 10.0**

NOTICE BOARD CORPORATE ASSOCIATE DIARY | APPOINTMENTS, MOVEMENTS, CELEBRATION, HOURS

UPDATE : (IOCL)

S M Vaidya, Chairman, IndianOil, emerges as the Top Indian CEO

Mr S M Vaidya, Chairman, IndianOil, has been ranked as the top Indian CEO, by the CEOWorld magazine in their annual list of World's Most Influential CEOs for the year 2023. Mr Vaidya tops the chart among the Indian CEOs and ranks 81 globally in the illustrious list of over 1,200 CEOs across 96 countries. As one of the leading energy technocrats with over 36 years of experience in the downstream petroleum industry and refinery-petrochemical integration, Mr Vaidya has actively contributed to global energy security and sustainability dialogues. Mr Vaidya has also put IndianOil firmly on the forefront of corporate India's conservation efforts through initiatives like supporting the Cheetah reintroduction program in India and protecting Indian single-horned rhinos, among others. The CEOWorld's ranking recognises Mr Vaidya's thought leadership, global influence, and the impact of his contributions towards the worldwide energy discourse. The assessment parameters include company's financial returns, environmental track record, governance, social outreaches, market share, market capitalisation, and the brand's newsworthiness & impact.

UPDATE : (CR)

General Manager, Central Railway inspects Carriage Workshop, Matunga



Shri Naresh Lalwani, General Manager, Central Railway, inspected Carriage Workshop, Matunga on 20.3.2023. Shri Lalwani visited the Heavy Corrosion Repair shop where he inspected the Newly Modified High Speed Automobile Carrier Coaches (NMGS) with Ball Transfer Unit (for smooth movement of materials) and Boulder Special Coach used for working on ghat sections especially to control falling boulders. Shri Lalwani inspected and appreciated the efforts put in for the newly refurbished Boulder Special Crew and Equipment Coach. He also interacted with all women welder team "Ahillya" & "Durga". At Matunga Workshop, the General Manager visited the Roof Mounted Package Units (Units providing air-conditioning at a controlled uniform temperature in LHB coaches) testing facility and newly constructed Integrated Dispatch, Lifting and Inspection (IDL) shed where Periodical Over Hauling of LHB coaches are carried out. Shri Lalwani watched a presentation on Workshop activities by Chief Workshop Manager, Matunga and met representatives of recognized Unions. He

also inaugurated a Canteen for employees, an Auditorium for Cultural and other events and also watched a cultural presentation of folk dance by artistes of Matunga Workshop.

UPDATE : (AAI) SAREX-2023



SAREX2023 event was organized by AAI, O/o GM(ATM), Mumbai on 16th and 17th March 2023 comprising of a One day workshop and full scale aircraft crash Search and Rescue exercise next day. In Workshop various agencies involved in Aircraft Search and Rescue operations such as - NDRF, INMCC, Indian Coast Guard, MIAL, AAI, INCOIS gave their presentations. Sh. Manoj Bokade, Dy DDG, DGCA, WR and Sh. Prakash Tulsiani, CEO, MIAL in presence of Sh.A.K. Meena, ED(ATM) and Sh. J.T. Radhakrishna RED, WR inaugurated the session. About 125 participants from AAI, Airlines, Helicopter Operators, ICG, Army, NDRF, IMD, INMCC, Airforce, Navy, Maha Police, MCGM etc. participated in workshop. On 17th March 2023, full scale aircraft crash Search and Rescue exercise was conducted at Erangal Beach, Madh Island. The exercise was arranged as per National Aeronautical Search & Rescue Manual. The exercise was executed with the help of Indian Coast Guard, NDRF, ISRO, State

Administration including District Collector, Municipal Corporation of Greater Mumbai and Police Authorities. Exercise was witnessed by more than 125 participants from AAI, Airlines, Helicopter Operators, ICG, Army, NDRF, IMD, INMCC, Air force, Navy, Maha Police, MCGM etc. Overall response to the emergency scenario by all concerned agencies was rated as very good. All participants appreciated a very well-coordinated and planned two day event.

UPDATE : (WR) GM WR Conducts inspection of Mumbai Suburban section



Shri Ashok Kumar Misra - General Manager of Western Railway conducted inspection of Mumbai suburban section and travelled by local train on 29th March, 2023. He interacted with the commuters for their feedback and suggestions. Shri Misra also conducted inspection of Borivali station. GM was accompanied by Shri Niraj Verma, Divisional Railway Manager of Mumbai Central Division. According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, GM Shri Misra visited Borivali station and conducted extensive inspection of the station premises. During the course of inspection, he inspected the circulating area at both east & west sides of the station. He directed the concerned to take appropriate measures to improve the circulating area for the convenience of passengers and to provide path way near PF 1/2 for additional entry/exit. He also inspected the cleanliness of toilet blocks, water vending machines, visited the catering units and checked the Expiry date of products, quality of food, No Bill No Payment board, etc. GM also visited the 'One Station One Product' stall at the station and enquired about the products kept for sale as well as daily quantity sale of products.

UPDATE : (WR) 14 Employees Of Wr Felicitated With General Manager's Safety Award

Shri Ashok Kumar Misra - General Manager of Western Railway felicitated 14 employees from the six divisions of WR for their outstanding work

which resulted in safe train working. These employees were awarded in appreciation of their alertness in duty and contribution towards averting untoward incidents, during the months of



January & February 2023 and thereby ensuring the safety of train operations. Out of the 14 employees, 4 are from Vadodara Division, 3 from Ratlam Division, 2 from Mumbai Central, Ahmedabad and Bhavnagar Divisions each and 1 from Rajkot Division. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, Shri Misra appreciated the alertness of the staff who were being awarded and mentioned that they are exemplary role models for everyone to emulate.

UPDATE : (TMC) Tata Memorial Hospital's 100 Mhada flat Dharmashala for cancer patients

Tata Memorial Hospital, the apex cancer hospital in the country, is proud to announce the inauguration of its new Patient Hostel (Dharmashala) at the 5D Building, Bhoiwada, Parel, Mumbai - 400012. This Hostel will be providing comfortable accommodation for outstation cancer patients and their families. These 100 Flats were awarded by former housing minister Shri. Jitendra Awhad through MHADA under the leadership of VP & CEO of MHADA Shri. Anil Diggikar. All this would not have been possible without the leadership of Dr Shailesh V. Shrikhande - Deputy Director, Tata Memorial Hospital. Dr Shrikhande has nurtured this project from its infancy and has led it to its successful commissioning. The Patient Hostel will be inaugurated on 28th March 2023, by Dr Rajendra Badwe, Director of Tata Memorial Centre in the presence of Shri. Jeetendra Awhad, a former Housing Minister, Maharashtra. The furniture and fixtures in each Flat have been carried out as a CSR initiative of HDFC AMC with the Rotary Club of Bombay which planned, implemented and will run the maintenance part of this hostel. Mr Navneet Munot, Managing Director of HDFC AMC, Mr Sandip Agarwalla, Governor of Rotary District 3141 which covers Mumbai and Mr Vineet Bhatnagar, President of Rotary Club of Bombay were all present for the inauguration. The Patient Hostel has state-of-the-art facilities and amenities that will ensure a comfortable and secure stay for the

patients and their families. The rooms are designed to provide a homely environment, with comfortable beds, clean linen, and adequate space for the patients and caregivers. The Patient Hostel is located in close proximity to the hospital, making it easier for patients to access medical care. The hostel is also situated in a safe and secure location, ensuring the safety of the patients and their families. Dr. Shrikhande, Dy. Director, TMH observed that "At present, there are 50 inquiries daily for accommodation out of which only 50% of requests can be fulfilled. As a result, many are forced to stay on the footpaths or under the bridge near the hospital. All this is set to change with the onset of this Dharamshala Project." The Implementation Partners of this Project are the Rotary Club of Bombay (District 3141) in association with HDFC Asset Management Company Ltd. who have supported this project as a part of their CSR initiative. The inauguration of the Patient Hostel is a significant milestone for Tata Memorial Hospital, as it aims to provide comprehensive care to its patients, including accommodation facilities. This facility will ease the burden of outstation patients and their families who have to bear the additional costs of finding a place to stay during their treatment. The Tata Memorial Hospital Patient Hostel is a testament to the hospital's commitment to providing holistic care to cancer patients and their families. We believe that this facility will help improve the overall experience of patients undergoing cancer treatment at our hospital.

UPDATE : (WR) Additional Stoppage Provided At Palghar To 02 Trains On Experimental Basis

Train No. 12995 / 12996 Bandra Terminus - Ajmer-Bandra Terminus Express has been provided with additional halt at Palghar station, Ex Bandra Terminus w.e.f 31st March, 2023 and Ex Ajmer w.e.f 30th March 2023. Train No. 12995 Bandra Terminus - Ajmer Express will arrive Palghar at 18.26 hrs and depart at 18.28 hrs. Similarly, Train No. 12996 Ajmer-Bandra Terminus Express will arrive Palghar at 12.28 hrs and depart at 12.30 hrs. Train No. 16209/16210 Ajmer - Mysuru - Ajmer Express has been provided with additional halt at Palghar station, Ex Ajmer w.e.f 31st March, 2023 and Ex Mysuru w.e.f 30th March 2023. Train No. 16209 Ajmer - Mysuru Express will arrive Palghar at 20.37 hrs and depart at 20.39 hrs. Similarly, Train No. 16210 Mysuru - Ajmer Express will arrive Palghar at 23.17 hrs and depart at 23.19 hrs. This changes are for experimental basis for a period of six months. For detailed information regarding halts & timings of halts, passengers may please visit www.enquiry.indianrail.gov.in.

EVENTS, ANNOUNCEMENT, LAUNCHES, CSR INITIATIVES, APPOINTMENTS, MOVEMENTS, CELEBRATION

BOMBAY WIRE ROPES LIMITED

CIN : L24110MH1961PLC011922
REGD. OFFICE : 401/405, Jolly Bhavan No- 1, 10, New Marine Lines, Mumbai-400 020. Tel : (022) 22003231 / 5056 / 4325. Fax : (022) 2206 0745
E-mail : contactus@bombaywireropes.com

NOTICE

Transfer of Dividend/Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account

Notice is hereby given that pursuant to the provisions of the Section 124 of the Companies Act, 2013 ("the Act") read with investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), all dividend(s) remaining unpaid or unclaimed for a period of Seven years from the date of transfer to Unpaid Dividend Account are required to be transferred to the Investors Education and Protection Fund (IEPF) Authority established by the Central Government.

Shareholders are requested to note that dividend declared by the Company during the financial year 2013-14 for the FY 2012-13, which remained unpaid/unclaimed for a period of seven years, which was due for transfer will be transferred to the account maintained by the IEPF Authority on or after three months of this publication. The corresponding equity shares in respect of which dividend remains unpaid or unclaimed for a period of seven years consecutive years are required to be transferred to the Demat Account of the IEPF Authority as per the procedure set out in the Rules. The details of the concerned shareholders, whose shares are liable to be transferred to the IEPF Authority are made available on the website of the Company www.bombaywireropes.com.

Concerned Shareholders of the Company may claim dividend declared during the financial year 2013-14 for the FY 2012-13, up to 30th June 2023, failing which the Company, in compliance with the said Rules shall transfer the Unpaid/unclaimed dividend for the FY 2012-13 and corresponding equity shares to the Account maintained by the IEPF Authority without any further notice on or after the due date of transfer.

The Company (RTA) had sent individual notices/intimations to the Shareholders through post. Email in compliance with the Rules.

No claim shall lie against the Company in respect of unpaid/unclaimed amount and the corresponding equity shares transferred to the IEPF and the same including all benefits accruing on such shares, if any, can be claimed from the IEPF Authority by making an application in Form No. IEPF - 5 and after following the procedure prescribed in the Rules, details of which are available on the website of the IEPF Authority www.iepf.gov.in

For any queries, shareholders may contact Purva Share Registry (India) Pvt Ltd, the Registrar and Share Transfer Agent of the Company at Unit No. 9, Shiv Shakti Ind. Estt., J. R. Boricha Marg, Lower Panel (E) Mumbai 400 011, Tel: +91 22 4961 4132, +91 22 3570 0224, Email ld-support@purvashare.com

FOR BOMBAY WIRE ROPES LIMITED

Sd/-
Anurag Kanoria
Director
[DIN:00200630]

Date: 31.03.2023
Place : Mumbai

L&T Finance Limited

Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Mumbai

POSSESSION NOTICE

Rule-8(11)

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited ("LTF") w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s/ Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹) As on 24-03-2022	
MUMHL18003211, MUMHL19000424	1. Mahadev Vitthal Shendge 2. Vanita Mahadev Shendge	All The Piece And Parcel Of The Property Address: Flat No. 606, Admeasuring 398 Sq.ft., i.e. 36.98 Sq.mtrs Carpet Area, Net Area 441 Sq.ft., i.e. 40.97 Sq.mtrs On The 6th Floor, Wing E, In The Building Casa Estela Situated At Codename Epic, Dombivli (E) East Maharashtra India 421204 And Bounded As Follows: Boundaries East Open Plot West Open Plot North Open Plot South Road	25-03-2022	Rs. 49,54,061.29/- As on 24-03-2022	27-03-2023 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 31.03.2023
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

CLASSIFIEDS

PROPERTY

RENTAL

Marine Lines Two
Furnished Offices 175 &
135 GRD & 1 st FLR.,
Good Travel/Tax/Advocate
Call 9653384257 .

0050216016-1

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - ZDS

0070834449-1

CHANGE OF NAME

PROPERTY

I SUBHASH KUMAR, S/O BHAWARLAL, R/at. No 35/304, 3rd Floor, Sambhavnath Apartment, V.V.Puram, Bangalore-560053, have, changed, my, name from SAMPAT RAJ to SUBHASH KUMAR, Vide, affidavit dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore.

0120018459-2

I RAJESH KUMAR, S/o BHAWARLAL, R/at. No.2, 4th floor, H.B.sangaj Link Road, Basavanagudi, Bangalore 560004, have changed my name from ANIL, TANK to RAJESH KUMAR, vide affidavit dt:27-02-2023, sworn before Notary Smt Vatsala, Bangalore.

0120018459-1

"IMPORTANT"

While one is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (IP) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before placing any advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisements.

S. E. RAILWAY - TENDER

For on behalf of the President of India, the Sr. Divisional Engineer, South Eastern Railway, Garden Reach, Kolkata-700043 invites E-tender for the following works before 15.00 hrs. on the date mentioned against items and will be opened at 15.30 hrs. Tender No.: T-PUB-GRC-2023-360, Dt.: 29.03.2023. Description of Works: Replacement of damaged and leaky Roof RCC/Masonry tank by PVC water tank with slugging of block no. 74/1/3, 4, 5, 6, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 124/II/8, 125/II/8, 126/II/7, 127/II/8, 74/II/3, 4, 5, 6, 7, 8, 9, 93/E/1, 123/II/8, 124/II/8, 109/6, 111/8, 112/8 and other buildings at South Colony GRC under ADEN/Settlement, South Eastern Railway. Tender Value: ₹ 1,45,67,075.90. Earnest Money: ₹ 2,22,900. Cost of Tender Documents: ₹ 0. Date of Opening: 25.04.2023. Completion period of the work: 12 (twelve) months. Any change in tender schedule, corrigendum, amendment, if any shall be available on the E-tender portal only and same will not be publish in the newspaper. Interested tenderers may visit website www.ireps.gov.in for full details/ description/specification of the tenders and submit their bids online. In no case manual tenders for this work will be accepted. N.B.: Prospective bidders may regular visit www.ireps.gov.in to participate in all tenders. Help Desk Cont. No.: 033-2450-3783. (PR-1237)

Amal Ltd

310 B, Veer Savarkar Marg, Dadar (West), Mumbai 400028, Maharashtra, India
sec@amal.co.in | (+91 22) 6255 9700
www.amal.co.in
CIN: L24110MH1974PLC017594

NOTICE

NOTICE pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is hereby given that, the audited standalone and consolidated financial results of the Company for the year ended on March 31, 2023 will be placed before the Board of Directors at the meeting to be held on Thursday, April 20, 2023.

Notice is also available at: (1) www.amal.co.in (2) www.bseindia.com

For Amal Ltd
Sd/-
(Ankit T Mankodi)
Company Secretary

Place : Atul
Date : March 30, 2023

For Advertising in TENDER PAGES

Contact:
JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

PUBLIC NOTICE

NOTICE is hereby given that, MR. MAHABOOL KHAN BAHADUR KHAN agreed to sale under mentioned property lying at Village Vavrl, Tal. Khalapur, Dist. Raigad to my client. Any person or persons claiming any interest on the said property, or any part thereof, by way of sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise, is hereby required to communicate the same to the undersigned at office within 14 days from the date hereof, as otherwise the said sale will be completed without any reference or regard to any such purported claim or interest, which shall be deemed to have been waived to all intents and purposes.

The description of the property :
Gut No. Hissa No. Area
386 2 1.600 R.

Date: 31.03.2023

Adv. C. B. Oswal
Dinkar Nimkar Apartment,
Mahavir Peth Karjat,
Tal. Karjat, Dist. Raigad-410201.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [MD DEVELOPMENT PRIVATE LIMITED]

RELEVANT PARTICULARS	
1. Name of corporate debtor	MD Development Private Limited
2. Date of incorporation of corporate debtor	07.05.2007
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PTC170644
5. Address of the registered office and principal office (if any) of corporate debtor	F 89, Prime Mall, Iifa Society Road, Vile Parle (West) Mumbai Mumbai City MH 400056 IN
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 24.03.2023 (Copy of order received by email on 28.03.2023)
7. Estimated date of closure of insolvency resolution process	20.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Kumar Agrawal Reg. No.: IBBI/PA-001/IP-P01135/2018-2019/11828
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email Id: ipsandeepagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091 Email Id: circ.mddevelopment@gmail.com
11. Last date for submission of claims	07.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MD Development Private Limited on 24.03.2023 (Copy of order received by email on 28.03.2023). The creditors of MD Development Private Limited, are hereby called upon to submit their claims with proof on or before 7th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sandeep Kumar Agrawal
Interim Resolution Professional
In the matter of MD Development Private Limited
Reg. No.: IBBI/PA-001/IP-P01135/2018-2019/11828
Reg. Add: 523, Pocket-E, Mayur Vihar Phase-2, New Delhi, National Capital Territory of Delhi, 110091
Reg. Email Id: ipsandeepagrwal@gmail.com

Place: Mumbai
Date: 31.03.2023

Date: - 31.03.2023
Place: Pune
Mr. Ritesh R. Mahajan
Interim Resolution Professional
IBBI/PA-002/IP-NO0048/2017-18/10132
For Indian Sugar Manufacturing Company Limited (Under CIRP)